

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. **238** of **2021(SZ)**
(Earlier O.A.No.181 of 2020 (PB))

Chempuri Ramachandraiah
S/o. Durgaiah,
R/o. Veliminedu Village,
Chityal Mandal,
Nalgonda District, Telangana

... Applicant

Versus

The Principal Secretary of Telangana
Environment Science & Technology,
Telangana and Others

... Respondents

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Place: CHENNAI

DATE: 08.08.2024

T. Hemalatha

COUNSEL FOR FOURTH RESPONDENT

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No. 238 of 2021(SZ)
(Earlier O.A.No.181 of 2020 (PB))**

Chempuri Ramachandraiah
S/o. Durgaiyah,
R/o. Veliminedu Village,
Chityal Mandal,
Nalgonda District, Telangana

... Applicant

Versus

The Principal Secretary of Telanga
Environment Science & Technology,
Telangana and Others

... Respondents

MEMO FILED ON BEHALF OF THE 4TH RESPONDENT

It is respectfully submitted that this respondent has already filed a memo dated 07.08.2024 regarding payment of total Environmental Compensation of Rs.1,19,70,000/- and also the crop compensation of Rs.22,73,000/-

Subsequently MOEF has filed a report mentioning certain non compliances observed and recommendations made during the monitoring of the industry in respect of the same the fourth respondent submits as follows:

| S.No. | Description of compliance status as per Moef report | The industry submission |
|--------------|---|---|
| 1 | P.P has paid crop compensation of Rs.22,72,000/- to the applicant (Sri Shepuri Ramachandraiah) | Complied: The total payment has been made by us on 02/02/2034. Enclosed Submission ack. copy as Annexure-I |
| 2 | P.P has paid environmental compensation of Rs.59.9 lakhs to the Telangana Pollution Control board out of 1,19,70,000/- . The remaining 50% of payment is pending and TGPCB has given time to pay the pending amount by July 2024. | Complied: We have paid total Environmental compensation of Rs. 1,19,70,000/- in two instalments. Enclosed submission ack. copies as Annexure-II. |

| | | |
|---|--|--|
| 3 | <p>As suggested by the Joint Committee PP has installed an online monitoring system for stacks attached to boilers. Further HCl (hydrochloric acid) fumes are connected to scrubbers, which are monitored periodically. No online monitoring for HCl is installed by P.P</p> | <p>Complied: As per the Environmental Clearance condition we are installed online monitoring system for stacks attached to boilers. Enclosed photograph as Annexure-III. As per the TSPCB-CFE condition, we are provided multi stage scrubber to process emissions (HCl gas) to mitigate the odour nuisance and also periodically monitored by third party. Enclosed copy as Annexure-III Note: On-line monitoring is not required for HCl as per the E.C, CFE & CFO orders. And On-line monitoring for Hcl not suggested by the Joint Committee.</p> |
| 3 | <p>P.P has upgraded ETP to 250 KLD in place of existing 50 KLD ETP with high TDS & LTDS facility under expansion. Installed cameras and connected them to the servers of TGPCB and CPCB.</p> | <p>Complied: Upgraded ETP from 50 KLD to 250 KLD with HTDS & LTDS facility. As per the Board direction we are Installed Cameras and same has been connected to TGPCB & CPCB servers. Enclosed Photograph as Annexure-IV</p> |
| 4 | <p>PP has conducted ZLD study through Moef certified third party of M/s.Kiwis Eco Laboratories pvt ltd but not with NEERI (preferably) as recommended by the Joint Committee.</p> | <p>Complied: We are approached NEERI institute to take up performance study on ZLD. But as per the discussion to them for submission of study report minimum takes one year. Hence, we have approached our state pollution control board and submitted our representation to consider third party of M/s.Kiwis Eco Laboratories pvt Ltd to whom having Moef accreditation and them the study report has been submitted by us to TSPCB Enclosed our representation & submission ack. copies as</p> |

| | | |
|---|--|---|
| | | <p>Annexure-V</p> <p>Note: Performance study report of ZLD preferably by NEERI given direction.</p> <p>As per the board direction In addition to we are approach EPTRI for conduct study on ZLD performance (for New facility). The report is under progress and the report will submitted by us this month ending(August-2024).</p> |
| 5 | <p>P.P has conducted third-party studies through M/s.Kiwis Eco Laboratories pvt Ltd for VOC emissions, which states that the total recovery of Solvents was 95.3 to 98.9% more than 95%. However, the assessment of the VOC emission study, as recommended by the Joint Committee to conduct from NEERI/IICT(Preferably). Was not done by P.P</p> | <p>Complied:</p> <p>We are approached NEERI institute to take up on solvent recovery performance & VOC emissions study. But as per the discussion to them for submission of study report minimum takes one year. Hence, we have approached our state pollution control board and submitted our representation to consider third party of M/s.Kiwis Eco Laboratories pvt Ltd to whom having Moef accreditation and them the study reports has been submitted by us to TSPCB Enclosed our representation & submission ack. copies as Annexure-VI</p> <p>Note: Performance study report of Solvent recovery performance & VOC emissions preferably by NEERI/IICT given direction.</p> <p>As per the board direction in addition to we are approach EPTRI for conduct Solvent recovery system performance & VOC emissions study (for New facility). The report is under progress and the report will submitted by us this month ending (August-2024).</p> |
| 6 | <p>PP has not complied with the Joint Committee's suggestion to study on ground water</p> | <p>Complied:</p> <p>We are approached NGRI institute to take up study on</p> |

| | | |
|--|--|--|
| | <p>contamination in and around the industry through NGRI, Hyderabad.</p> | <p>ground water contamination in and around the industry. But as per the discussion to them for submission of study report minimum takes one year. Hence, we have approached our state pollution control board and submitted our representation to consider third party of M/s.Kiwis Eco Laboratories pvt Ltd to whom having Moef accreditation and them the study reports of ground water contamination in and around the industry has been submitted by us to TSPCB. Enclosed our representation & submission ack. copies as Annexure-VII As per the board direction in addition to we are approach EPTRI for conduct study on ground water contamination from 50 meters to 300 meters from the industry within plant premises. The report submitted by us to TSPCB on 30/04/2024. (Enclosed submission ack. copy as Annexure-VIII).</p> |
|--|--|--|

Non-Compliance with General Condition as per Moef report:

| S.No. | Description of compliance status as per Moef report. | The industry submission |
|-------|--|---|
| 1 | <p>PP has not provided the details of the date of financial closure and final approval of the project by the concerned authorities or the date of the project started.</p> | <p>Complied: As per the industry concern the financial year start from 1st April and closed 31st March every year. M/s.Hindys Lab Pvt Ltd incorporated on 15th day of April 2015. (Enclosed incorporation certificate as Annexure-IX) We are started our operation activity from 1st April 2016. (Enclosed CFO order copy as</p> |

| | | |
|---|---|---|
| | | <p>Annexure-X) We are obtained Environmental Clearance from Moef, New delhi on 9th April 2020 under expansion of Bulk Drug & intermediates manufacturing from 5.25 TPM to 150 TPM with estimated project cost of Rs.45 crores. (Enclosed E.C order copy as Annexure- XI) We are obtained NOC (CFE) from TSPCB on 10th September 2020 to manufacturing Bulk Drug & intermediates under expansion for 150 TPM. (Enclosed CFE order copy as Annexure-XII). We are operating Phase-I expansion project from 27thJanuary 2022 to manufacturing Bulk drug & intermediates for 75 TPM. (Enclosed CFO order copy as Annexure-XIII)</p> |
| 2 | <p>It is suggested that P.P replace the existing Conocarpus spp trees in the existing green belt with native plant species.</p> | <p>Complied: As per the suggestion we are removing Conocarpus SPP trees gradually and replacing with Neem, Gulmohar, Cadama, Kanuga trees plantation.</p> |

The industry is now functioning with full compliance of all pollution control norms with required statutory permission. The TSPCB may be directed to monitor the industry periodically in order to ensure that the industry continues to function by installing all pollution control measures as per the directions of the board.

It is therefore prayed that this Hon'ble court may be pleased to take this memo on record and pass suitable orders thereon and thus render justice.

Dated at Chennai this 8th day of August 2024

T. Hemalatha

Counsel for Respondent No.4

Hindys lab

Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,
Veliminedu Village, Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India-508114.
E-mail : info@hindyslab.com Phone : 9989749336
GSTIN : 36AABCH9256P1ZW
CIN : U24100TG2007PTC055636

Date: 02-02-2024

To
The District Collector,
Nalgonda District.

Respected Sir,

Sub: Payment of Crop Compensation – Request – Reg.

- Ref: 1. Letter No. C2/7037/2022 Dated: 05/07/2023 received on 10/07/2023 for payment of crop Compensation Rs.22, 72,000/- (Rupees Twenty Two lakhs seventy two thousand only)
2. Report of the Joint Committee in OA NO. 238 of 2121(SZ) (earlier OA NO.181 of 2020 (PB) in the matter of Chepuri Ramachandraiah Vs State of Telangana submitted to Hon'ble NGT, South Zone, Chennai.
3. Environmental Engineer, TS Pollution Control Board, Regional Office, Nalgonda Lr.No.RCP-10/TSPCB/TF/BO/2023-2145 Dated: 23/03/2023.
4. Our letter submission dated 29/03/2023.
5. Environmental Engineer, TS Pollution Control Board, Regional Office, Nalgonda Lr.No.72001/PCB/RO-NLG/2021-1358 Dated: 19/05/2023.

With reference to the above mentioned subject, we bring to your kind notice that, we have submitted point wise objections and a detailed response before the Hon'ble National Green Tribunal, South Zone, and Chennai.

We wish to inform you that The Joint Committee was calculated Environmental Compensation estimated base on the pollution index method developed by CPCB policy guidelines norms and the board of TSPCB issued notices on 23rd March 2023 to pay Environmental Crop Compensation for Rs.22, 72,000/- (Rupees Twenty Two lakhs seventy two thousand only).

We are enclosing the Cheque in the Favour of Mr. "Shepuri Ramachandraiah" Rs.22, 72,000/- (Rupees Twenty Two lakhs seventy two thousand only), Cheque Number –"073852" 500002352: 000927"29. (20076-Sanath Nagar, Hyderabad, 72 c 47 A, Sanath Nagar Industrial estate Rangareddy Dist. 500018.)

Thanking you

Yours faithfully
For HINDYS LAB PRIVATE LIMITED

AUTHORIZED SIGNATORY

C.C. to E.E, TSPCB, Nalgonda



Received
with Cheque
Pay (S.A)
(22)



भारतीय स्टेट बैंक
State Bank Of India

(20076) - SAMATHNAGAR, HYDERABAD
7 2 C 47 A SAMATHNAGAR INDUSTRIAL ESTATE
RANGA REDDY DIST 500018
Tel: 40-23701727 Fax: 23704164 IFS Code : SBIN0020076

केवल 3 महीने के लिए वैध / VALID FOR 3 MONTHS ONLY
01022024
D D M M Y Y Y Y

PAY *SHEPURI Samachandrabhai*
करुण रुपय *Twenty Two Lakhs Seventy*

₹ 22,72,000 = 00
अर्थात् करे

VALID UPTO ₹ 50 LACS AT NON HOME BRANCH
आ. सं. 6239166090
A/C No. 2109100012

CURRENT A/C
HINDYS LAB PRIVATE LIMITED

TATEROFFINDIA STATE BANK OF INDIA
MULTI-CITY CHEQUE Payable at Par at All Branches of SBI
Please sign above

0738521 5000023521 0009271 29

Hindys lab

Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,

Veliminedu Village, Chityal (Mandal),

Nalgonda (Dist.) Telangana State, India-508114.

E-mail: info@hindyslab.com Phone : 9989749336

GSTIN : 36AABCH9256P1ZW

CIN : U24100TG2007PTC055636

To

The Member Secretary,
Telangana Pollution Control Board,
Paryavaran Bhavan, A-3 Industrial Estates,
Sanathnagar,
Hyderabad - 500018,

Date: 02/08/2024



Respected Sir,

Sub: Submission of balance payment of environmental compensation (50%) req.-Reg.

Ref: 1) NLG-85/TSPCB/TF/HO/2024-1790, Dated: 05.03.2024

2) NLG-205/TSPCB/TF/HO/2024-1791, Dated: 05.03.2024

3) Task Force technical committee meeting held on dated: 02.08.2024

With reference to the above-mentioned subject, we are herewith submitting balance payment of environmental compensation (50%) details as follows.

| S.No | BANK REF NO & DATE | TRANSACTION REF NO | AMOUNT IN RS. |
|------|--------------------------------------|------------------------|---------------|
| 01 | BT24080284130108 Date: 02/08/2024 | FDRLR52024080233367847 | 5,980,000.00 |

Further, we wish to inform you that, we have paid totally 100% of Environmental Compensation against Hon'ble NGT case O.A.No.238 of 2021.

Kindly acknowledge the receipt of the same.

Thanking you,

Yours faithfully,

M/s. HINDYS LAB PRIVATE LIMITED

V.JAGADEESWAR

DEPUTY GENERAL MANAGER – CORP. EHS.

CC to: To the Environmental Engineer, TSPCB, Regional Office, Nalgonda Dist.

Payment Advice

Advice Sending Date : 02-08-2024

Transaction Ref No : FDRLLR52024080233367847

| | | |
|--------------------------|---|------------------------------------|
| Transaction Initiated By | : | HINDYS LAB PRIVATE LIMITED |
| Transaction Type | : | RTGS |
| Beneficiary Name | : | TELANGANA STATE POLLUTION BOARD |
| Beneficiary Bank IFSC | : | SBIN0021452 |
| Beneficiary's Account | : | 39271613872 |
| Payment Process Date | : | 02-08-2024 |
| Remittance Amount | : | INR 5,980,000.00 |
| Bank Ref No | : | BT24080284130108 |
| Customer reference: | : | Bills |

(This is a computer generated intimation letter which need not normally be signed)

0/10

Hindys lab

Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,
Veliminedu Village, Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India-508114.
E-mail: info@hindyslab.com Phone : 9989749336
GSTIN : 36AABCH9256P1ZW
CIN : U24100TG2007PTC055636

To

The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan, A-3 Industrial Estates,
Sanathnagar,
Hyderabad - 500018,

Date: 17/02/2024



Respected Sir,

Sub: Submission of part payment of environmental compensation (25%) req.-Reg.

- Ref:** 1) Show cause notice No.NLG-85/TSPCB/UH-II/2023-1207-Dated: 05.12.2023
2) Show cause notice No.NLG-85/TSPCB/UH-II/2023-1208-Dated: 05.12.2023.
3) Board (Task -Force) Agenda dated: 06/02/2024

With reference to the above-mentioned subject, we are herewith submitting part payment of environmental compensation (25%) details as enclosed below.

| S.No | Tr.Ref.No & Date | Bank Ref No. | Amount in Rs. |
|------|-----------------------------------|------------------|---------------|
| 01 | FDRLR52024021633328948/16.02.2024 | BT24021658418715 | 29,95,000.00 |

Further, we wish to inform you that, we have paid totally 50% of Environmental Compensation and the balance amount will be made by industry subjected to outcome of the Hon'ble NGT Judgement of O.A.No.238 of 2021.

Kindly acknowledge the receipt of the same.

Thanking you,

Yours faithfully,
M/s. HINDYS LAB PRIVATE LIMITED


V.JAGADEESWAR
DEPUTY GENERAL MANAGER – CORP. EHS.

CC to: To the Environmental Engineer, TSPCB, Regional Office, Nalgonda Dist.



Payment Advice

Advice Sending Date : 16-02-2024

Transaction Ref No : FDRLR52024021633328948

| | | |
|---------------------------------|---|------------------------------------|
| Transaction Initiated By | : | HINDYS LAB PRIVATE LIMITED |
| Transaction Type | : | RTGS |
| Beneficiary Name | : | TELANGANA STATE POLLUTION BOARD |
| Beneficiary Bank IFSC | : | SBIN0021452 |
| Beneficiary's Account | : | 39271613872 |
| Payment Process Date | : | 16-02-2024 |
| Remittance Amount | : | INR 2,995,000.00 |
| Bank Ref No | : | BT24021658418715 |
| Customer reference: | : | Bills |

(This is a computer generated intimation letter which need not normally be signed)

To
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan, A-3 Industrial Estates,
Sanathnagar, Hyd-500018, Telangana.

Date: 23/12/2023

Respected Sir,

Sub: Submission of Environmental Compensation payment (25%) req. - Reg.

Ref: 1) Show cause notice No.NLG-85/TSPCB/UH-II/2023-1211-Dated: 05.12.2023

2) Show cause notice No.NLG-85/TSPCB/UH-II/2023-1212-Dated: 05.12.2023

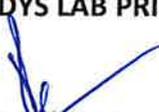
With reference to the above-mentioned subject, we are herewith submitting Environmental compensation (25%) payment details for your kind perusal as follows:

| S.No | UTR Details | AMOUNT |
|------|---|--------------|
| 01 | RTG/FDRLR52023122233355164/TELANGANA/SBIN/3927161 | 29,95,000.00 |

Hence, please receive and acknowledge the same.

Thanking you,

**Yours faithfully,
For HINDYS LAB PRIVATE LIMITED**

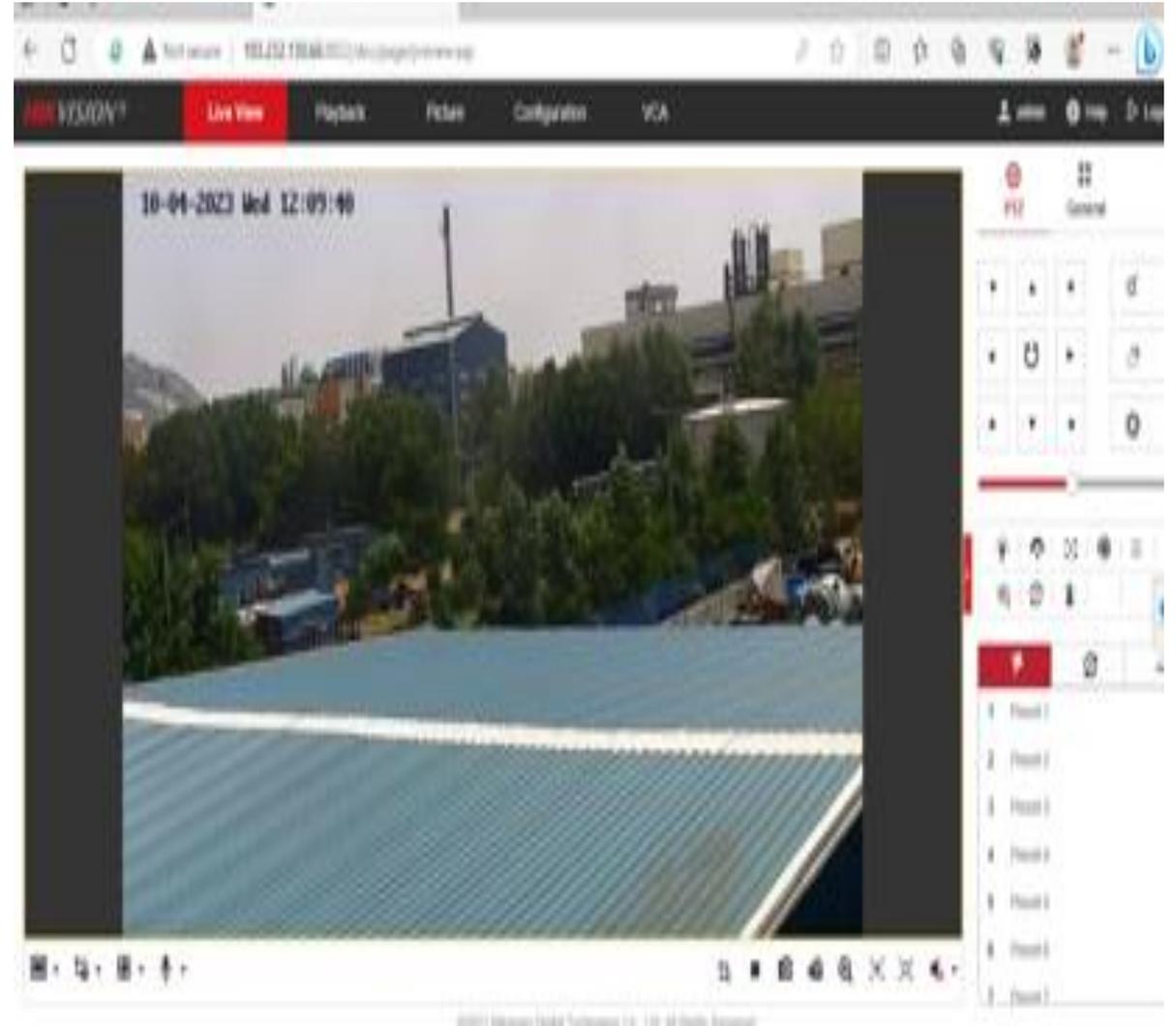

**V.JAGADEESWAR
DEPUTY GENERAL MANAGER – CORP. EHS.**

CC to: To the Environmental Engineer, TSPCB, Regional Office, Nalgonda Dist.



HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA

Annexure-III



Online monitoring system to stack connected to boilers

14
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



MEE 250 KLD 5-Stages

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



MEE 250 KLD 5-Stages Plant



Stripper 250 KLD plant

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



Stripper 250 KLD plant

HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



02 No's ATFD Plants with 30 m² Capacity



RO PLANT -250 KLD

18
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



Flash Mixture tanks 1 and 2

19
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



MEE Feed tank



HTDS Equalization & Neutralization tank with 650 KL capacity

20
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



HTDS clarifier-I



HTDS clarifier-II

21
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



MEE Condensate



Sludge Thickner

22
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



Aeration Tank 1-3000 KL & Tank-02-900 KL capacity's

23
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



LTDS Clarifier tanks 1 & 2

24
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



Realtime Environmental Data Monitoring

🏠

 **HINDYS LAB PVT LTD (PHARMACEUTICALS)**
SY.NO.2908291,VELIMINEDU(VV),CHITYALA(M),NALGONDA(D),TELANGANA-508114

CAMERA

Hindys Lab Pvt Ltd-ETP_1_RO_ZLD

Hindys Lab Pvt Ltd

Flow 0.00 m³/hr

std:1.64

25 Feb 2019 14:24

 CAMERA

Hindys Lab Pvt Ltd

2019-02-25 14:35:32



Flow Meter Location:ETP RO ZLDCamera Location:ETP RO ZLD



IP Camera flow meter

25
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



Double stage scrubber



Scrubber with online pH meter

26
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



ETP RO PLANT

27
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



Online VOC meter

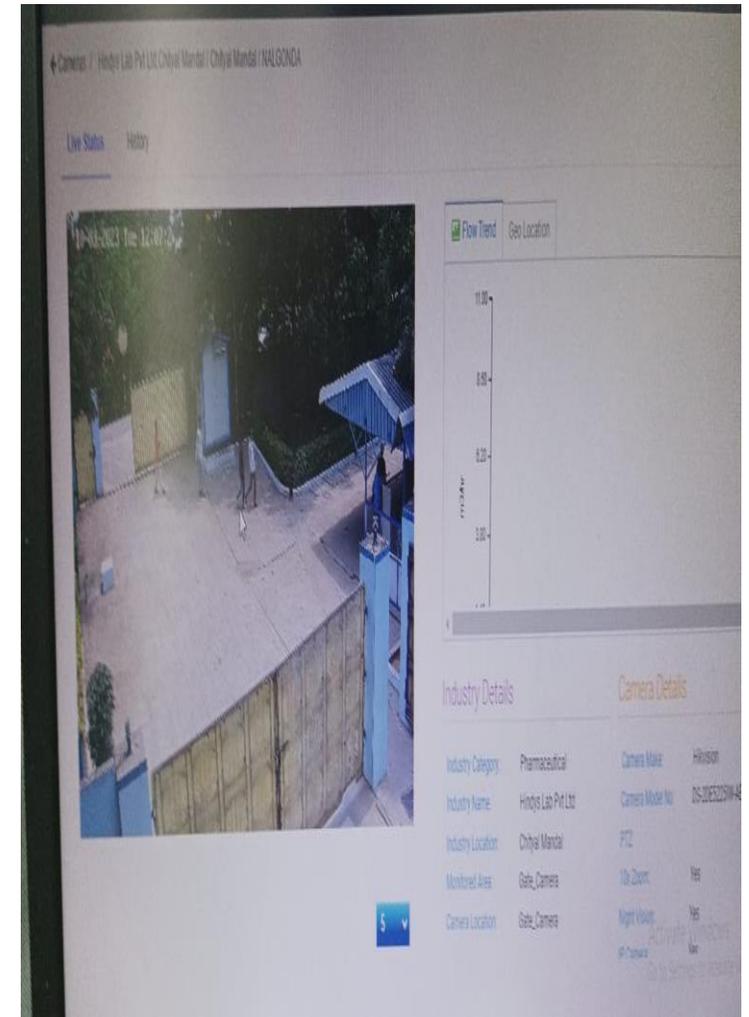
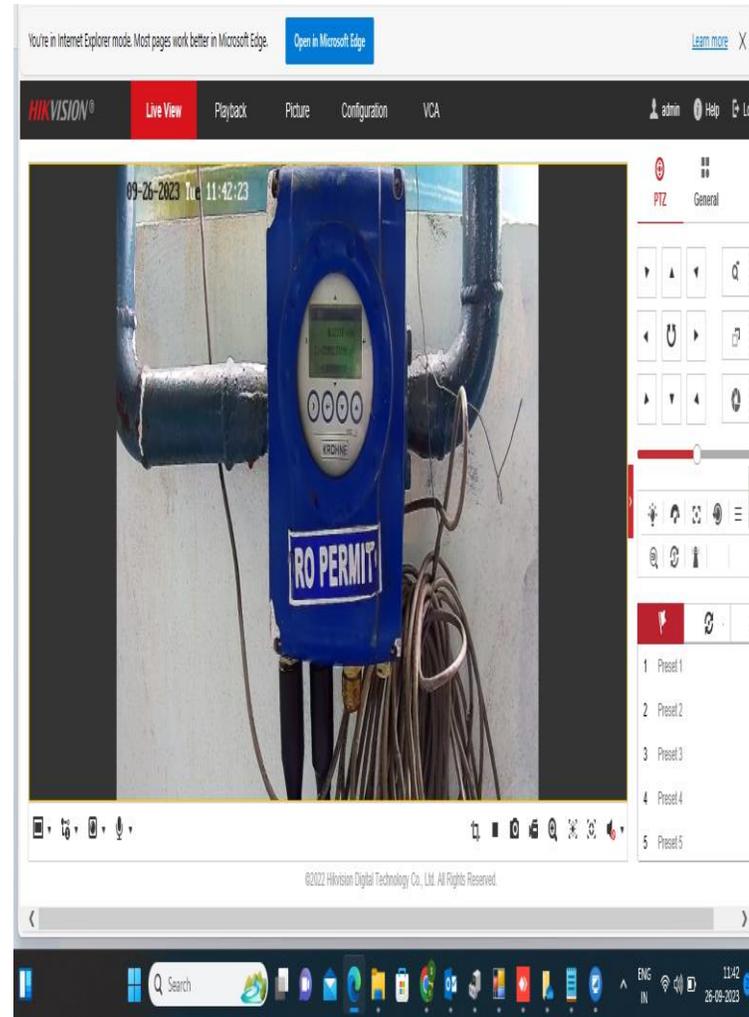
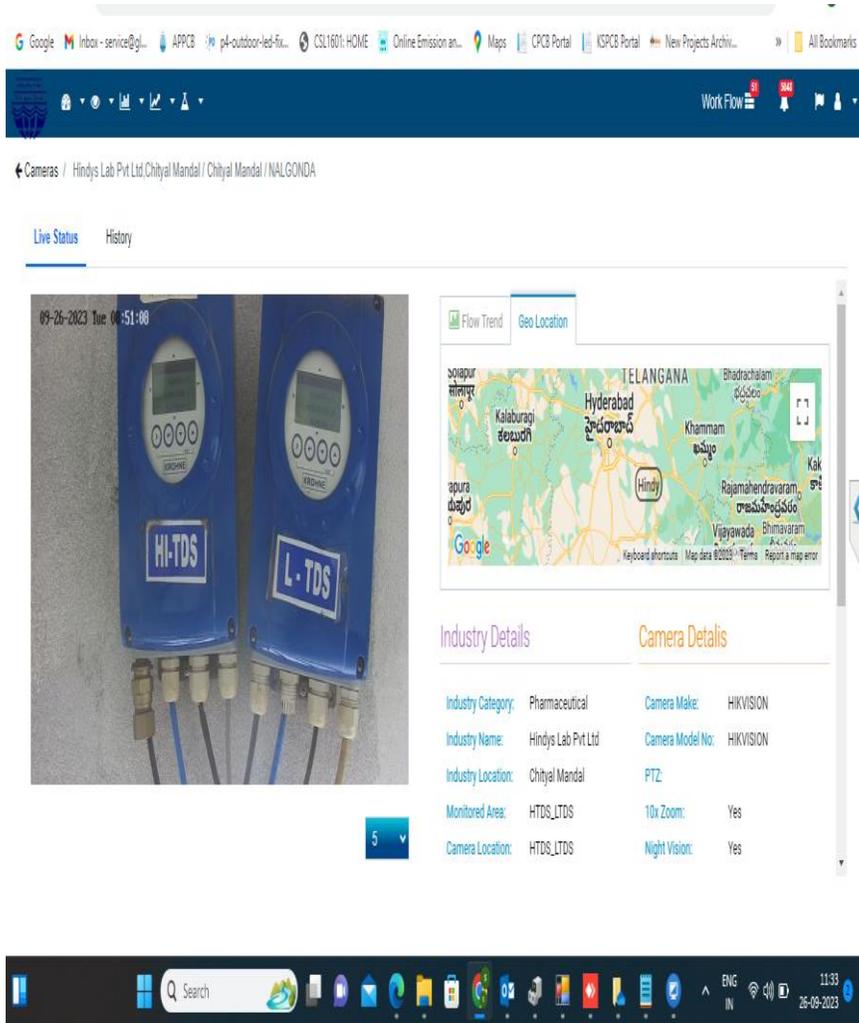
28
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA



Solvent Recovery Plant

29
HINDYS LAB PRIVATE LIMITED
V):VELIMINEDU M):CHITYALA Dist):NALGONDA

Annexure-III



Digital flow meters to ZLD system and connected to Tspcb server

IP Camera at maingate and connected to Tspcb server

HINDYS LAB PRIVATE LIMITED V):VELIMINEDU M):CHITYALA Dist):NALGONDA

The screenshot shows a web browser window with the URL `tspcb.rtms.telangana.gov.in/#/landing/consolidatedView/camera-frame/Q2FtZXJhEluYWN0aXZlU3RyZWZtaW5nIFBvcnQgRGlzYWJsZWVhbnVWV...`. The browser tabs include 'APPCB', 'CPCB Portal', and 'FW: Offer for TVOC detector'. The page title is 'Cameras / Hindys Lab Pvt Ltd, Chityal Mandal / Chityal Mandal / Nalgonda'. Under the 'Live Status' section, there is a video feed of an industrial facility with blue tanks and a building labeled 'MEE PLANT'. The timestamp is '02-16-2024 Fri 10:27:08'. To the right of the video is a map of Telangana with a red circle around 'Hindy' near Hyderabad. Below the map are two tables: 'Industry Details' and 'Camera Details'.

| Industry Details | | Camera Details | |
|--------------------|--------------------|------------------|-----------------|
| Industry Category: | Pharmaceutical | Camera Make: | Hikvision |
| Industry Name: | Hindys Lab Pvt Ltd | Camera Model No: | DS-2DE5225IW-AE |
| Industry Location: | Chityal Mandal | PTZ: | No |
| Monitored Area: | Entire_ETP | 10x Zoom: | Yes |
| Camera Location: | Entire_ETP | Night Vision: | Yes |

PTZ IP Camera Provided at Entire ETP area & same connected to TSPCB server

HINDYS LAB PRIVATE LIMITED (V):VELIMINEDU M):CHITYALA Dist):NALGONDA

The screenshot shows a web browser window with the URL tspcb.rtms.telangana.gov.in/#/landing/consolidatedView/camera-frame/Q2FtZXJhIEluYWN0aXZlU3RyZWZtaW5nIFBvcnQgRGZlYWJsZWQuLENhbWVWYy.... The page displays a live video feed of a boiler stack with the text "02-16-2024 Fri 10:26:57" and "F-BLOCK BOILER". A speed control slider is visible at the bottom right of the video feed, set to 5. To the right of the video feed is a map of Telangana with a red circle indicating the location of Hindy. Below the map are two sections: "Industry Details" and "Camera Details".

| Industry Details | | Camera Details | |
|--------------------|--------------------|------------------|-----------------|
| Industry Category: | Pharmaceutical | Camera Make: | Hikvision |
| Industry Name: | Hindys Lab Pvt Ltd | Camera Model No: | DS-2DE5225IW-AE |
| Industry Location: | Chityal Mandal | PTZ: | No |
| Monitored Area: | STACK | 10x Zoom: | Yes |
| Camera Location: | STACK | Night Vision: | Yes |

At the bottom right of the camera details section, there is a button labeled "Activate Windows" and a message: "Go to Settings to activate Windows."

PTZ IP Camera Provided at boiler stack & same connected to TSPCB server

Hindys lab

Hindys Lab Private Limited

Reg. Off: H No 8-3 105/1&2/105 to 108,
First Floor, A Wing, Chalia Estates, Enagadda
Hyderabad, Telangana India - 500 018,
Tel: +91 40 23710405 Fax: +91 40 23700405
CIN: U24100TG2007PTC055636

Date: 27.12.2022

To
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad – 500 018.



Respected Madam/Sir,

Sub: Request for grant of permission to engage M/s.Kiwis Eco Laboratories Pvt Ltd & M/s. Pragathi Labs & Consultants Pvt Ltd, Hyderabad - evaluate the ZLD performance & conduct study on the Ground Water contamination in and around the M/s.Hindys Lab Pvt Ltd, Nalgonda district.

- Ref: 1. NGT Application No.238 of 2021 dated 14.12.2022.
2. With reference to the NGT Appl. No. 238 the Board has taken action on the observation made by the Joint Committee in its report dated 13.05.2022.

In accordance with Board action against Observations of Joint Committee, we are submitting our reply to engage the above Laboratories to evaluate the ZLD performance and conduct study on the Ground Water contamination in and around the plant M/s.Hindys Lab pvt ltd, Nalgonda district.

| S.No | Action of TSPCB against Observations of Joint Committee. | Our Reply |
|------|--|--|
| 1 | The Board addressed letter dated 07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop compensation estimated by the Joint Committee. | With reference to this Observation, we have filed point wise objections and a detailed response before the Hon'ble National Green Tribunal, Southern Zone, Chennai, in respect of the report submitted by the Joint Committee in connection with recommending environmental and crop compensation to be levied on the industry. Further, we wish to inform you that, the Hon'ble NGT is yet to consider our objections to the report. Under such circumstance, the notice issued by TSPCB making demand for Crop compensation is premature considering the same is based solely on the report of the Committee. |
| 2 | The Board vide letter dated 13.12.2022 directed the industry to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs and seventy thousand only) | With reference to this Observation, we have submitted detailed information to the TSPCB on 21 st December 2022 on payment of Environmental |

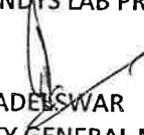
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|---|--|---|
| | toward Environmental Compensation within fifteen days time. | Compensation. Enclosed submission acknowledgement copy as Annexure-I for your reference. |
| 3 | The Board vide letter dated 13.12.2022 directed to take up the third party (preferable NEERI/IICT) assessment as recorded in the section 8 of the Joint Committee report dated 13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report/findings to the Board for taking further necessary action. | With reference to this Observation, we have discussed with NEERI Laboratory scientist & Head in connection with evaluate the adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system. But they are saying for evaluation of ZLD performance, VOC emissions and efficiency of solvent recovery system its take minimum six months. Hence, we have submitted our request on 21 st December 2022 to engage M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad to assess the ZLD performance and submit their report to the TSPCB within two months. Please refer Annexure-II |
| 4 | The Board vide mail dated 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s.Hindys lab Pvt Ltd, Sy.no 290 & 291, Veliminedu village, Chityal Mandal, Nalgonda district to address the Grievances of the Applicant and other farmers regarding ground water contamination. | With reference to this Observation, we bring to your notice that, NGRI also take much time to conduct study on the Ground Water contamination in & around M/s.Hindys lab pvt ltd, Veliminedu village, Chityal Manda, Nalgonda District. Hence, we request your good selves please consider the following NABET certified companies to conduct study on the Ground water contamination. <ol style="list-style-type: none"> 1. Sri Sai Manasa Nature Tech pvt. Ltd, Hyderabad. 2. Pragathi Labs & Consultants Pvt. Ltd, Hyderabad. Enclosed NABET Certificates for your consideration as Annexure-III |

Hence, we request your good selves please consider our request and permit us to engage M/s.Kiwis Eco Laboratories Pvt Ltd & M/s. Pragathi Labs & Consultants Pvt Ltd, Hyderabad - evaluate the ZLD performance & conduct study on the Ground Water contamination in and around the M/s.Hindys Lab Pvt Ltd, Nalgonda district.

Thanking you

Yours faithfully

For HINDYS LAB PRIVATE LIMITED


V.JAGADEESWAR
DEPUTY GENERAL MANAGER- CORP-EHS

Encl: As above.

Hindys lab

Hindys Lab Private Limited

Regd Office & Factory at

Survey No. 290 & 291, Veliminedu Village, Chityala Mandal,
Nalgonda District, Telangana, India - 508114.

Phone : +91-868-2274333, +91-9989749336

E-mail : info@hindyslab.com

CIN : U24100TG2007PTC055636

GSTIN : 36AABCH9256P1ZW

Date: 19th May 2023

To,
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad – 500 018.

Respected Madam/Sir,

Sub: Submission of Third Party Performance Evaluation Study report on adequacy to achieve ZLD System for wastewater Treatment – Reg.

- Ref: 1. Hon'ble NGT, Chennai O.A NO. 238 of 2021
2. Hon'ble NGT, Southern Zone, Chennai Order dated 18.11.2021 & 08.12.2021 in O.A No.181 of 2020.
3. Report date 13.05.2022 of the Joint Committee in O.A No. 238 of 2021(SZ)
3. The TSPCB board letter dated 13.12.2022
4. Our Submission letter dated 27.12.2022
5. Our Submission letter dated 28.03.2023

With reference to the above-mentioned subject, we are herewith submitting Third Party Performance Evaluation study report on adequacy to achieve ZLD System for wastewater Treatment which is evaluated by M/s.Kiwis Eco Laboratories Pvt Ltd, (**Recognized by NABL, MoEF, GOI, New Delhi**) for your kind perusal..

Hence, please receive and acknowledge the same.

Thanking you sir,

Yours faithfully
For HINDYS LAB PRIVATE LIMITED


V.JAGADEESWAR
DEPUTY GENERAL MANAGER – CORP. EHS.



Encl: 1. Performance Evaluation Study Report on ZLD system for wastewater treatment.

C.C to The Environmental Engineer, TSPCB, Regional Office, Nalgonda.

Hindys lab

Hindys Lab Private Limited

Reg. Off. H No 5-3 105/1&2/105 to 108,
First Floor, A Wing, Challa Estates, Enragadda
Hyderabad, Telangana, India - 500 018.
Tel: +91 40-23710405 Fax: +91 40-23700405
CIN: U24100TG2007PTC055636

Date: 27.12.2022

To
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad – 500 018.



Respected Madam/Sir,

Sub: Request for grant of permission to engage M/s.Kiwis Eco Laboratories Pvt Ltd & M/s. Pragathi Labs & Consultants Pvt Ltd, Hyderabad - evaluate the ZLD performance & conduct study on the Ground Water contamination in and around the M/s.Hindys Lab Pvt Ltd, Nalgonda district.

Ref: 1. NGT Application No.238 of 2021 dated 14.12.2022.
2. With reference to the NGT Appl. No. 238 the Board has taken action on the observation made by the Joint Committee in its report dated 13.05.2022.

In accordance with Board action against Observations of Joint Committee, we are submitting our reply to engage the above Laboratories to evaluate the ZLD performance and conduct study on the Ground Water contamination in and around the plant M/s.Hindys Lab pvt ltd, Nalgonda district.

| S.No | Action of TSPCB against Observations of Joint Committee. | Our Reply |
|------|--|--|
| 1 | The Board addressed letter dated 07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop compensation estimated by the Joint Committee. | With reference to this Observation, we have filed point wise objections and a detailed response before the Hon'ble National Green Tribunal, Southern Zone, Chennai, in respect of the report submitted by the Joint Committee in connection with recommending environmental and crop compensation to be levied on the industry. Further, we wish to inform you that, the Hon'ble NGT is yet to consider our objections to the report. Under such circumstance, the notice issued by TSPCB making demand for Crop compensation is premature considering the same is based solely on the report of the Committee. |
| 2 | The Board vide letter dated 13.12.2022 directed the industry to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs and seventy thousand only) | With reference to this Observation, we have submitted detailed information to the TSPCB on 21 st December 2022 on payment of Environmental |

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|---|--|---|
| | toward Environmental Compensation within fifteen days time. | Compensation. Enclosed submission acknowledgement copy as Annexure-I for your reference. |
| 3 | The Board vide letter dated 13.12.2022 directed to take up the third party (preferable NEERI/IICT) assessment as recorded in the section 8 of the Joint Committee report dated 13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report/findings to the Board for taking further necessary action. | With reference to this Observation, we have discussed with NEERI Laboratory scientist & Head in connection with evaluate the adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system. But they are saying for evaluation of ZLD performance, VOC emissions and efficiency of solvent recovery system its take minimum six months. Hence, we have submitted our request on 21 st December 2022 to engage M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad to assess the ZLD performance and submit their report to the TSPCB within two months. Please refer Annexure-II |
| 4 | The Board vide mail dated 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s.Hindys lab Pvt Ltd, Sy.no 290 & 291, Veliminedu village, Chityal Mandal, Nalgonda district to address the Grievances of the Applicant and other farmers regarding ground water contamination. | With reference to this Observation, we bring to your notice that, NGRI also take much time to conduct study on the Ground Water contamination in & around M/s.Hindys lab pvt ltd, Veliminedu village, Chityal Manda, Nalgonda District. Hence, we request your good selves please consider the following NABET certified companies to conduct study on the Ground water contamination. <ol style="list-style-type: none"> 1. Sri Sai Manasa Nature Tech pvt. Ltd, Hyderabad. 2. Pragathi Labs & Consultants Pvt. Ltd, Hyderabad. Enclosed NABET Certificates for your consideration as Annexure-III |

Hence, we request your good selves please consider our request and permit us to engage M/s.Kiwis Eco Laboratories Pvt Ltd & M/s. Pragathi Labs & Consultants Pvt Ltd, Hyderabad - evaluate the ZLD performance & conduct study on the Ground Water contamination in and around the M/s.Hindys Lab Pvt Ltd, Nalgonda district.

Thanking you

Yours faithfully
For HINDYS LAB PRIVATE LIMITED


V.JAGADEESWAR
DEPUTY GENERAL MANAGER- CORP-EHS

Encl: As above.

37
b/c

Hindys lab

Hindys Lab Private Limited
Reg. Off. & Factory: Sy No 290 & 291,
Veliminedu Village, Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India-508114
E-mail: info@hindyslab.com Phone : 9989740336
GSTIN : 36AABCH9256P1ZW
CIN : U24100TG2007PTC055636

Date: 21st June 2023

To

The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad – 500 018.

Respected Madam/Sir,

Sub: Submission of Third Party Performance Evaluation Study report on Solvent Recovery System (SRS) – Reg.

- Ref: 1. Hon'ble NGT, Chennai O.A NO. 238 of 2021
2. Hon'ble NGT, Southern Zone, Chennai Order dated 18.11.2021 & 08.12.2021 in O.A No.181 of 2020.
3. Report date 13.05.2022 of the Joint Committee in O.A No. 238 of 2021(SZ)
3. The TSPCB board letter dated 13.12.2022
4. Our Submission letter dated 27.12.2022
5. Our Submission letter dated 28.03.2023
6. Our ZLD performance Evaluation Study Report submission dated 19/05/2023.

With reference to the above-mentioned subject, we are herewith submitting Third Party Performance Evaluation study report on Solvent Recovery System (SRS) which is evaluated by M/s.Kiwis Eco Laboratories Pvt Ltd, (Recognized by NABL, MoEF, GOI, New Delhi) for your kind perusal..

Hence, please receive and acknowledge the same.

Thanking you sir,

Yours faithfully
For HINDYS LAB PRIVATE LIMITED

V.JAGADEESWAR
DEPUTY GENERAL MANAGER – CORP. EHS.



Encl: 1. Performance Evaluation Study Report on Solvent Recovery System (SRS).

C.C to The Environmental Engineer, TSPCB, Regional Office, Nalgonda.

Hindys lab

Hindys Lab Private Limited

Reg. Off. H No 8-3 105/1&2/105 to 108,
First Floor, A Wing, Challa Estates, Erragadda
Hyderabad, Telangana, India - 500 018,
Tel: +91 40 23710405 Fax: +91-40-23700405
CIN: U24100TG2007PTC055636

Date: 27.12.2022

To
The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad – 500 018.



Respected Madam/Sir,

Sub: Request for grant of permission to engage M/s.Kiwis Eco Laboratories Pvt Ltd & M/s. Pragathi Labs & Consultants Pvt Ltd, Hyderabad - evaluate the ZLD performance & conduct study on the Ground Water contamination in and around the M/s.Hindys Lab Pvt Ltd, Nalgonda district.

Ref: 1. NGT Application No.238 of 2021 dated 14.12.2022.

2. With reference to the NGT Appl. No. 238 the Board has taken action on the observation made by the Joint Committee in its report dated 13.05.2022.

In accordance with Board action against Observations of Joint Committee, we are submitting our reply to engage the above Laboratories to evaluate the ZLD performance and conduct study on the Ground Water contamination in and around the plant M/s.Hindys Lab pvt ltd, Nalgonda district.

| S.No | Action of TSPCB against Observations of Joint Committee. | Our Reply |
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| 1 | The Board addressed letter dated 07.12.2022 to the Commissioner, Agriculture Department, Govt. of Telangana requesting to instruct the concerned for collection of Crop compensation estimated by the Joint Committee. | With reference to this Observation, we have filed point wise objections and a detailed response before the Hon'ble National Green Tribunal, Southern Zone, Chennai, in respect of the report submitted by the Joint Committee in connection with recommending environmental and crop compensation to be levied on the industry. Further, we wish to inform you that, the Hon'ble NGT is yet to consider our objections to the report. Under such circumstance, the notice issued by TSPCB making demand for Crop compensation is premature considering the same is based solely on the report of the Committee. |
| 2 | The Board vide letter dated 13.12.2022 directed the industry to deposit an amount of Rs.1,19,70,000/- (Rupees One Crore Nineteen Lakhs and seventy thousand only) | With reference to this Observation, we have submitted detailed information to the TSPCB on 21 st December 2022 on payment of Environmental |

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| | toward Environmental Compensation within fifteen days time. | Compensation. Enclosed submission acknowledgement copy as Annexure-I for your reference. |
| 3 | The Board vide letter dated 13.12.2022 directed to take up the third party (preferable NEERI/IICT) assessment as recorded in the section 8 of the Joint Committee report dated 13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report/findings to the Board for taking further necessary action. | With reference to this Observation, we have discussed with NEERI Laboratory scientist & Head in connection with evaluate the adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system. But they are saying for evaluation of ZLD performance, VOC emissions and efficiency of solvent recovery system its take minimum six months. Hence, we have submitted our request on 21 st December 2022 to engage M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad to assess the ZLD performance and submit their report to the TSPCB within two months. Please refer Annexure-II |
| 4 | The Board vide mail dated 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s.Hindys lab Pvt Ltd, Sy.no 290 & 291, Veliminedu village, Chityal Mandal, Nalgonda district to address the Grievances of the Applicant and other farmers regarding ground water contamination. | With reference to this Observation, we bring to your notice that, NGRI also take much time to conduct study on the Ground Water contamination in & around M/s.Hindys lab pvt ltd, Veliminedu village, Chityal Manda, Nalgonda District. Hence, we request your good selves please consider the following NABET certified companies to conduct study on the Ground water contamination. <ol style="list-style-type: none"> 1. Sri Sai Manasa Nature Tech pvt. Ltd, Hyderabad. 2. Pragathi Labs & Consultants Pvt. Ltd, Hyderabad. Enclosed NABET Certificates for your consideration as Annexure-III |

Hence, we request your good selves please consider our request and permit us to engage M/s.Kiwis Eco Laboratories Pvt Ltd & M/s. Pragathi Labs & Consultants Pvt Ltd, Hyderabad - evaluate the ZLD performance & conduct study on the Ground Water contamination in and around the M/s.Hindys Lab Pvt Ltd, Nalgonda district.

Thanking you

Yours faithfully
For HINDYS LAB PRIVATE LIMITED


V.JAGADEESWAR
DEPUTY GENERAL MANAGER- CORP-EHS

Encl: As above.

Hindys lab

Hindys Lab Private Limited
Reg. Off. & Factory : Sy No: 290 & 291,
Veliminedu Village, Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India-508114.
E-mail:info@hindyslab.com Phone : 9989749336
GSTIN : 36AABCH9256P1ZW
CIN : U24100TG2007PTC055636

Date: 20th July 2023

To

The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan,
Sanathnagar,
Hyderabad – 500 018.

Respected Sir,

Sub: Submission of Third Party Water Quality Report – Reg.

- Ref: 1. Hon'ble NGT, Chennai O.A NO. 238 of 2021
2. Hon'ble NGT, Southern Zone, Chennai Order dated 18.11.2021 & 08.12.2021 in O.A No.181 of 2020.
3. Report date 13.05.2022 of the Joint Committee in O.A No. 238 of 2021(SZ)
3. The TSPCB board letter dated 13.12.2022
4. Our Submission letter dated 27.12.2022
5. Our Submission letter dated 28.03.2023
6. Our ZLD performance Evaluation Study Report submission dated 19/05/2023.
7. Our Performance Evaluation Study report on Solvent Recovery System submission dated 21.06.2023.

With reference to the above-mentioned subject, we are herewith submitting Third Party Water Quality Report which is evaluated by M/s.Kiwis Eco Laboratories Pvt Ltd, (**Recognized by NABL, MoEF, GOI, New Delhi**) for your kind perusal..

Hence, please receive and acknowledge the same.

Thanking you sir,

Yours faithfully
For HINDYS LAB PRIVATE LIMITED


V.JAGADEESHWAR
DEPUTY GENERAL MANAGER – CORP. EHS.



C.C to The Environmental Engineer, TSPCB, Regional Office, Nalgonda.

Encl: Third party Water Quality Report.

Hindys lab

Hindys Lab Private Limited

Reg. Off. & Factory : Sy No: 290 & 291,
Veliminedu Village, Chityal (Mandal),
Nalgonda (Dist.) Telangana State, India-508114.
E-mail: info@hindyslab.com Phone : 9989749336
GSTIN : 36AABCH9256P1ZW
CIN : U24100TG2007PTC055636

To,

Date: 30/04/2024.

The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhavan, Santhnagar,
Hyderabad – 500 018.

Respected Sir,

Sub: Submission of point wise Task-force directions compliance status report – Reg.
Order No. NLG-85/TSPCB/TF/HO/2024-1790, Dated: 05.03.2024
Order No. NLG-205/TSPCB/TF/HO/2023-1791, Dated: 05.03.2024

With reference to the above-mentioned subject, we are herewith submitting point wise Task-force directions compliance status report for your kind perusal.

| S.No | Directions | Our submission |
|------|---|---|
| 1 | The industry shall comply the CFO&HWA conditions and also shall comply with the directions issued vide order dated: 09.10.2023. | We are complying all CFO & HWA conditions and also complying with the directions issued by board order dated 09.10.2023. |
| 2 | <p>The industry shall carryout assessment study preferably by NEERI/IICT on adequacy to achieve ZLD system (for new ZLD system) in and around the industry as recommendation of the Joint committee, constituted by Hon'ble NGT within 15 days.</p> <p>The industry shall carryout assessment study Preferably by NEERI/IICT on VOC emissions and efficiency of solvent recovery system (for new SRP), in and around the industry as recommendation of the Joint committee, constituted by Honble NGT within 15 days.</p> | <p>As per the Joint Committee observation and recommendation, we have submitted our representation on 21st December 2022 to the Board Office and engaged M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad to whom having NABET certificates from MOEF, New Delhi to assess the ZLD Performance, VOC emissions and efficiency of solvent recovery system for existing facility and study report has been submitted by us on 19/05/2023 & 21/06/2023.</p> <p>Enclosed submission ack. copy as Annexure-I</p> <p>Further, we wish to inform you that the board was issued a direction on 13/09/2023 to carryout assessment study preferably by NEERI/IICT on adequacy to achieve ZLD system (for New ZLD system), VOC emissions and efficiency of solvent recovery system (for new SRS) in and around the industry.</p> |



| | | |
|----|---|---|
| | | <p>We have engaged EPTRI, Hyderabad to carryout assessment study on adequacy to achieve ZLD system (for New ZLD system) and VOC emissions and efficiency of solvent recovery system (for new SRS) in and around the industry. The study reports are under progress and will submitted within Fifteen working days. Enclosed P.O copy as Annexure-II.</p> |
| 3 | <p>The industry shall pay remaining 50% of environmental compensation amount within 6 months from the date of 1st instalment paid.</p> | <p>We bring to your notice that the remaining balance amount of 50% Environmental Compensation will made by us subject to outcome of the NGT Judgement.</p> |
| 4 | <p>The industry shall conduct a detailed study on ground water contamination within 50 meters radius from the industry with national geophysical research institution, Hyderabad as per the recommendation of the joint committee, constituted by hon'ble NGT within 15 days.</p> | <p>As per the Joint Committee observation and recommendation, we have submitted our representation on 21st December 2022 to the Board Office and engaged M/s.Kiwis Eco Laboratories Pvt Ltd, Hyderabad to whom having NABET certificates from MOEF, New Delhi to study on ground water contamination in and around the industry and study report has been submitted by us on 20/07/2023. Enclosed submission ack. copy as Annexure-III.</p> <p>Further, we wish to inform you that the board was issued a direction on 13/09/2023 to carryout detailed study on ground water contamination within 50 meter to 300 meters radius from the industry.</p> <p>We have engaged EPTRI, Hyderabad to conduct detailed study on ground water contamination within 50 meter to 300 meters radius from the industry. Enclosed EPTRI Ground water study report as Annexure- IV.</p> |
| 6. | <p>The industry shall submit the fresh Bank Guarantee of Rs.48 Lakhs towards compliance of the above directions in favour of the Member Secretary, TSPCB Hyderabad for a period of one year at concerned Regional Office within in a week and shall extend the same from time to time till further orders of the board.</p> | <p>We bring to your notice that we have released following funds for :</p> <ol style="list-style-type: none"> 1. Environmental Compensation (50%) for Rs.59.9 lakhs 2. Crop compensation for Rs.22.72 lakhs <p>Total amount Rs.82.62 lakhs.</p> <p>Further, we wish to inform you that we are compiled all the Task-force directions against Board official's observations.</p> |

| | | |
|--|--|---|
| | | <p>At present due to lack of product demand and heavy competition in Global market the unit struggling financial crises and unable to survey in market. Hence please consider our request as a special case and permit us for exemption to submit the Bank Guarantee for Rs.48 Lakhs. Enclosed ack. copy of BDMA & Association representation in connection with Bank Guarantee as Annexure- V.</p> |
|--|--|---|

We have complied all the above Task-force direction points, hence don't initiate any action against our unit.

Thanking you

Yours faithfully

For M/s.HINDYS LAB PRIVATE LIMITED



AUTHORISED SIGNATORY.

CC: To the Environmental Engineer, TSPCB, Regional Office, Nalgonda District.



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
Registrar of Companies, Hyderabad
2nd Floor , CPWD Building , Kendriya Sadan , Sultan Bazar, Koti Hyderabad - 500195, Telangana, INDIA

**Certificate of Incorporation pursuant to change of name
[Pursuant to rule 29 of the Companies (Incorporation) Rules, 2014]**

Corporate Identification Number (CIN): : U24100TG2007PTC055636

I hereby certify that the name of the company has been changed from HIND LIFE SCIENCES PRIVATE LIMITED to HINDYS LAB PRIVATE LIMITED with effect from the date of this certificate and that the company is limited by shares.

Company was originally incorporated with the name HYCHEM LABORATORIES PRIVATE LIMITED

Given under my hand at Hyderabad this Fifteenth day of April Two Thousand Fifteen.

SHASHI RAJ DARA
Deputy Registrar of Companies
Registrar of Companies
Hyderabad

Mailing Address as per record available in Registrar of Companies office:

HINDYS LAB PRIVATE LIMITED
FLAT NO 120, BHANU ENCLAVE, SUNDER NAGAR,, HYDERABAD - 500038,
Telangana, INDIA



TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate,
Sanathnagar, Hyderabad - 500018

Ph: 040-23887500
Fax: 040- 23815631
Website: tspcb.cgg.gov.in

CONSENT & AUTHORISATION ORDER

//BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE//

Consent Order No : TSPCB/RCP/NLG/CFO&HWM/HO/2016- 05

Date:29.03.2016

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2008 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2008 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to:

**M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291,
Veliminedu (V), Chityal (M),
Nalgonda District - 508114
E-mail id: ashokkumar.p@heterodrugs.com**

(hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below.

i) Out lets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--|---------------------|---|
| 1. | HTDS Effluents: Process & Washings - 5 KLD + DM plant & Softener regeneration & scrubber - 0.6 KLD | 5.6 KLD | <ul style="list-style-type: none"> • Shall be stripped off for organic recovery. • Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be routed to ETP. • Stripped effluents for forced evaporation in MEE followed by ATFD. • Condensate from MEE & ATFD shall be routed to ETP. • ATFD salts to TSDF. |

| | | | |
|--------------|---|-----------------|---|
| 2. | HTDS Effluents: Boiler & cooling tower blow down – 0.64 KLD + Domestic effluents – 1.0 KLD | 1.64 KLD | <ul style="list-style-type: none"> Treated in ETP and treated effluents shall be filtered in RO plant. RO permeate to reuse and RO reject to MEE & ATFD for Forced Evaporation. |
| TOTAL | | 7.24 KLD | |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney |
|-------------|-------------------------------------|
| 1. | Attached to 2 TPH coal fired boiler |
| 2. | Attached to Process Vents |
| 3. | Attached to 250 KVA D.G. Set |

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 5 (4)]

- Number of Authorization and date of issue - TSPCB/RCP/NLG/CFO&HWM/HO/2016-
Date: 29.03.2016.
- M/s. Hindys Lab Private Limited,(Formerly M/s. Hychem Laboratories),Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

Hazardous wastes with disposal option:

| S.No | Name of the Hazardous waste | Stream | Quantity of Hazardous waste | Disposal Option |
|------|------------------------------|----------------------|-----------------------------|--|
| 1. | Organic residue | 36.4 of Schedule - I | 267 kg/day | TSDF, Dundigal, Rangareddy District for incineration / Authorised cement plants for co-processing. |
| 2. | In-organic solid waste | 34.3 of Schedule - I | 206 kg/day | TSDF, Dundigal, Rangareddy District for secured land filling. |
| 3. | FE salts (residue from MEE) | 34.3 of Schedule - I | 264 kg/day | TSDF, Dundigal, Rangareddy District for secured land filling. |

• HAZARDOUS WASTES WITH RECYCLING OPTION:

| S.No | Name of the Hazardous waste | Stream | Quantity of Hazardous waste | Disposal Option |
|------|---|----------------------|-----------------------------|--|
| 1. | Detoxified Container & Container Liners | 33.3 of Schedule - I | 10 Nos/day | After complete detoxification, it should be dispose off to outside agencies. |
| 2. | Waste oil | 5.1 of Schedule - I | 0.5 Kg/day | Authorised reprocessors / recyclers. |

This consent order is valid for manufacturing the following products along with quantities only with the condition that the industry should manufacture only one group i.e., either Group A (or) Group B at any given point of time.

| S.No. | Products | Quantity |
|----------------|--|----------|
| Group A | | |
| 1 | 2 - Chloro methyl - 1,4 - methoxy - 3, 5-dimethyl Pyridine (Involving six stages for manufacture of the intermediate and used as intermediate in the 7 th stage of manufacture of Omeprazole bulk drug, which has total of nine stages for manufacture of the bulk drug) | 42 TPA |
| 2 | N-Butyl Lithium (Involving one stage for manufacture of the fine chemicals and used as fine chemical in various Drug intermediates/ bulk drugs eg: used in stage 2 of Simvastatin, which as total of 4 stages for manufacture of bulk drug) | 21 TPA |
| Group B | | |
| 3 | 5-Cyano Phthalide (Involving four stages for manufacture of the intermediates and used as intermediate in the 1 st stage of manufacture of Citalopram bulk drug, which has total of five stages for manufacture of the bulk drug) | 22 TPA |
| 4 | Cis - Bromo Benzoate (Involving three stages for manufacture of the intermediates and used as intermediates in the 8 th stage of manufacture of Itracanozole bulk drug, which has total ten stages for manufacture of the bulk drug) | 33 TPA |

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

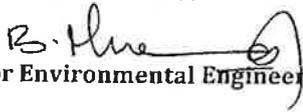
This combined order of consent & Hazardous Waste Authorization should be valid for a period ending with the **31st day of July, 2020.**

Sd/-
MEMBER SECRETARY

To

M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291,
Veliminedu (V), Chityal (M),
Nalgonda District - 508114

// T.C.F.B.O//


Senior Environmental Engineer

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board along with detailed compliance to the conditions stipulated in the CFO and HWA Order.
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. All the conditions stipulated in the Schedule - A of the earlier combined CFO & HWA order No. **APPCB/RCP/NLG/13577/CFO&HWM/HO/2013-5930** Date: **24.12.2013** remains same. The industry should ensure consistence compliance of each condition of Schedule-A.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. The industry should take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantities mentioned below:

| S. No. | Purpose | Quantity |
|---------------|---|------------------|
| 1 | Process & Washings | 4.75 KLD |
| 2 | Boiler feed & Cooling tower makeup | 4.5 KLD |
| 3. | DM plant & Softener regeneration & scrubber | 0.6 KLD |
| 4. | Domestic | 1.5 KLD |
| Total: | | 11.35 KLD |

2. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board. The industry shall provide separate water meters with necessary pipeline for assessing the quantity of water used for each of the purposes as per Cess Form-I.
3. The emissions should not contain constituents in excess of the prescribed limits mentioned below.

| Chimney No. | Parameter | Emission Standards |
|-------------|------------------------|------------------------|
| 1 | Particulate Matter | 115 mg/Nm ³ |
| 2 | HCl Acid Vapour & Mist | |

4. There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored in elevated platform provided with leachate / spillages collection pit.
5. The industry should comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5} (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.
Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

6. The industry shall manufacture only the consented products.
7. The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.
8. The industry shall segregate the HTDS & LTDS effluents.
9. The industry shall install & operate the pollution control systems i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, Biological ETP, RO plant etc., for treatment of HTDS & LTDS effluents. The industry shall re-use the RO permeate for cooling tower make up and for other purposes. The industry shall complete the installation and operation of ATFD, RO plant etc in a time bound manner.
10. The industry can send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.
11. The industry can send LTDS effluents to CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Biological ETP & RO system and shall maintain records.
12. The industry has to provide storm water drains & effluent drains separately and effluent drains shall be laid above the ground with proper lining.
13. The industry should not discharge any effluents on land. The industry shall not use MEE condensate without treatment for cooling tower make up purposes under any circumstances.
14. The industry shall provide adequate storage facilities above the ground with proper lining for storage of effluents before its treatment.
15. The industry shall install & operate water meters for recording category-wise water consumption.
16. The industry shall provide and operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., MEE feed; MEE condensate; steam flow to Stripper, MEE & ATFD; inlet & outlet of Biological ETP; RO feed; RO Permeate; RO reject etc.
17. The industry shall operate VOC analyzers for monitoring of VOCs.
18. The industry shall install and operate Multi-stage Scrubbers in the plant for control of process emissions, so as to avoid odour nuisance.
19. The industry shall provide online pH meters for the Multi-stage scrubbers.
20. The industry shall provide separate energy meter for the pollution control systems and maintain the records of the same.
21. The industry shall store the all process drums and residues drums in closed shed.
22. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of Hazardous Waste before its final disposal.
23. The industry shall provide vent condensers for all the bulk storage tanks, storing highly volatile solvents.

24. The industry shall install & operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meter immediately and connect the same to the website of CPCB & TSPCB.
25. The industry shall comply with the directions issued by the Task Force from time to time.
26. The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.
27. The industry shall explore possibility of recovery of salts such as Ammonium Sulphate, Sodium Sulphate etc., from the effluents generated by way of segregation of streams instead of evaporation of combined effluents and sending the salts to the TSDF for landfill and submit report to the RO, Nalgonda.
28. The industry should maintain the records of effluent generation, evaporation, treatment & reuse, solid waste generation & disposal and condensate water re-used.
29. The industry should maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a. Daily production details, RG-I records and Central Excise Returns.
 - b. Log Books for pollution control systems.
 - c. Quantity of Effluents generated and disposed along with disposal mode.
 - d. Daily solid waste generated and disposed to TSDF.
30. The applicant shall submit Environment Statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
31. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991, should be followed.
32. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 5(4)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING
HAZARDOUS WASTES]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall not dispose spent solvents / mixed spent solvents to the traders.
7. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
8. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
9. The industry shall maintain good house keeping & maintain proper records for Hazardous Wastes stated in Authorization.

10. The industry shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and amendments thereof.
11. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
12. The industry shall dispose of e-waste to the authorized recyclers only.

Sd/-
MEMBER SECRETARY

To

**M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291,
Veliminedu (V), Chityal (M),
Nalgonda District - 508114.**

// T.C.F.B.O//


Senior Environmental Engineer
←



F.No. IA-J-11011/114/2017- IA II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

By Speed Post/Online

Indira Paryavaran Bhawan
 Jorbagh Road, New Delhi - 3

Dated: 9th April, 2020

To

M/s Hindys Lab Pvt Ltd
 Village Veliminedu, Mandal Chityal
 District Nalgonda, Telangana - 508 114
Email: jagadeeswar.v@heterodrugs.com

Sub: Expansion of Bulk Drug and Intermediates manufacturing unit from 5.25 TPM to 150 TPM at Sy. Nos. 289-292, Village Veliminedu, Mandal Chityal, District Nalgonda, Telangana by M/s Hindys Lab Pvt Ltd - Environmental Clearance - reg.

Sir,

This has reference to your proposal No. IA/TG/IND2/94648/2017 dated 19th September 2019, submitting the EIA/EMP report on the above subject matter.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for expansion of Bulk Drug and Intermediates manufacturing unit from 5.25 TPM to 150 TPM by M/s Hindys Lab Pvt Ltd in an area of 11 acres located at Sy. Nos. 289-292, Village Veliminedu, Mandal Chityal, District Nalgonda, Telangana.

3. The details of products and capacity after expansion is as under:

| S.No | Product | Capacity | |
|------|---|----------|--------|
| | | TPM | Kg/day |
| 1 | Amlodipine Besylate | 1 | 33.3 |
| 2 | Clopidogrel Hydrogen Sulfate | 5 | 166.7 |
| 3 | Dex Lansoprazole | 1 | 33.3 |
| 4 | Divolproex sodium | 3.5 | 116.7 |
| 5 | Dulaxetine | 5 | 166.7 |
| 6 | Glimepiride | 0.6 | 20 |
| 7 | Mesalamine | 1 | 33.3 |
| 8 | Metoprolol | 7 | 233.3 |
| 9 | Nebivolol HCL | 9 | 300 |
| 10 | Pragabalin | 1 | 33.3 |
| 11 | Rosuvastatin | 3 | 100 |
| 12 | Sertraline HCl | 4 | 133.3 |
| 13 | Valaciclovir | 1 | 33.3 |
| 14 | 2- Acetyl Ethoxy acetyl methoxy ether (AEA) (Acyclovir Intermediate) | 12.4 | 413.3 |

| | | | |
|---|---|------------|-------------|
| 15 | Trans-4-(4-chlorophenyl)-cyclohexane carboxylic acid (Atovaquone Intermediate) | 0.5 | 16.7 |
| 16 | 5-Cyano phthalide (Citalopram Intermediate) | 8 | 266.7 |
| 17 | Ethyl 3-[[3-Amino-4-(Methylamino) Benzoyl](Pyridine-2-Yl) Amino] Propanoate (EMP) (Dabigatran Etixilate Mesylate Intermediate) | 1 | 33.3 |
| 18 | (S)-3-(Dimethylamino)-1-(2-thienyl)-1-propanol (DMTP) (Duloxetine Intermediate) | 0.5 | 16.7 |
| 19 | (Cis-Exo)-2,3-norbornane dicarboximide [BDX] (Lurosidone HCl Intermediate) | 9 | 300 |
| 20 | (1R,2R)-cyclohexane-1,2-diyl-bis (methylene) dimethane sulfonate [MOC] (Lurosidone HCl Intermediate) | 1.5 | 50 |
| 21 | 2-[2-[3(S)-[3-[2-(7-Chloro-2-Quinoliny)-ethenyl]phenyl]-3-hydroxypropyl]phenyl]-2-propanol (CQHP) (Montelukast Sodium Intermediate) | 0.5 | 16.7 |
| 22 | 2,8-Diazo bicyclo Nonane (Moxifloxacin Intermediate) | 0.5 | 16.7 |
| 23 | Carbamyl Methyl-5-Methyl hexanoic Acid (CMM) (Pragabalin Intermediate) | 4 | 133.3 |
| 24 | (2S,3S,5S)-2-Amino-3-Hydroxy-5-Tert-Butylcarbonyl Amino 1,6-Diphenyl (BDH pure) (Ritonavir Intermediate) | 0.5 | 16.7 |
| 25 | Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethane sulfonamido)Pyrimidin - 5-yl)vinyl)-2,2-dimethyl-1,3-dioxane-4-yl-) acetate (TIN) (Rosuvastatin Intermediate) | 3 | 100 |
| 26 | Poly allyl amine HCl (Sevelamir Intermediate) | 5 | 166.7 |
| 27 | Dibenzimidazole (Telmisartan Intermediate) | 6 | 200 |
| 28 | Diacetyl acyclovir (Valaciclovir Intermediate) | 16 | 533.3 |
| 29 | Camphor sulfonyl dichloride (Intermediate of Esomeprazole Mg) | 7 | 233.3 |
| 30 | D- Mandalic acid (Intermediate of Sertraline HCl) | 5 | 166.7 |
| 31 | 4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1-(2H)-Naphthaleneimine (Intermediate of Sertraline HCl) | 26 | 866.7 |
| 32 | N2-(1-(S)-ethoxy carbonyl-3-phenyl propyl-N6-trifluoro acetyl-L-lyline (Intermediate of Lisinopril) | 4 | 133.3 |
| Total (Worst Case 27 products on campaign basis) | | 150 | 5000 |

By-Products

| S. No | Product | Stage | By Product | Quantity (Kg/day) |
|-------|------------------------------|-------|-------------------------|-------------------|
| 1 | Clopidogrel hydrogen sulfate | I | p-toluene sulfonic acid | 90 |
| 2 | Di acetyl acyclovir | I | Acetic acid | 207 |

4. The land area available for the project is 11 acres (existing -3.47 acres, additional 7.53 acres). Industry will develop greenbelt in an area of 3.7 acres covering 34% of total project area. The estimated project cost is Rs 45 crores. Total capital cost earmarked towards environmental pollution control measures is Rs 6.57 crores and the recurring cost (O&M) will be about Rs.6.97 crores per annum. The project will provide employment for 150 persons directly and 60 persons indirectly. Industry proposes to allocate Rs. 2.25 crores cost towards Corporate Environment Responsibility.

5. There are no Reserve forests, National Parks, Wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors, Reserve forests within 10 km from the project site. Seasonal nala Chinna Vagu is flowing from northwest to southeast direction at a distance of 5.5 km in southwest direction.

6. The total water requirement after expansion is estimated to be 255.3 cum/day, which includes fresh water requirement of 163.3 cum/day and recycled water of 92 cum/day. The required water is drawn from Mission Bhagiratha (Industrial supply), Government of Telangana. The unit obtained permission from Mission Bhagiratha (Industrial supply) for supply of 210 cum/day water.

Effluent of 97.6 cum/day will be treated through Zero Liquid Discharge based effluent treatment system. The high COD/TDS stream of 61.1 cum/day is segregated and sent to stripper followed by multiple effect evaporators (MEE), and agitated thin film dryer (ATFD). The condensate from stripper is sent to cement plants for co-incineration, while condensate from MEE and ATFD is mixed with low TDS/COD from utility blow downs and domestic wastewater of 36.5 cum/day in biological treatment plant followed by Reverse Osmosis. The treated wastewater is reused for cooling towers and boiler make-up.

Power requirement will be met from Transco. Existing unit has one DG set of capacity 1 x 250 kVA, additionally 1 x 1500, 2 x 1000, 3 x 500 kVA DG sets are proposed as standby during power failure. Stack with height of 12, 7, and 5 m will be provided as per CPCB norms to the proposed DG sets.

Existing unit has 1 x 2 TPH coal fired boiler and 2 x 8 TPH coal fired boilers are proposed as part of expansion. Bag filters and a stack with height of 30 m will be installed for controlling the Particulate emissions within statutory limit of 115 mg/Nm³.

7. The project/activity is covered under category A of item 5(f) 'Synthetic organic chemicals industry' of the schedule to the Environment Impact Assessment (EIA) Notification, 2006 and requires appraisal at central level by sectoral Expert Appraisal Committee (EAC) in the Ministry.

8. The terms of reference (ToR) for the project was issued by the Ministry vide letter dated 26th May, 2017. Public hearing for the project has been conducted by the Telangana State Pollution Control Board on 18th September, 2018 which was presided over by the Additional District Magistrate.

9. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meetings held on 20-22 November, 2019 and 25-27 February, 2020 in the Ministry, wherein the project proponent and their accredited consultant M/s Team Labs and Consultants presented the EIA/EMP report as per the ToR. The Committee found the EIA/EMP report complying with the ToR and recommended the project for grant of environmental clearance.

10. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

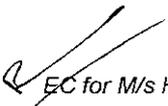
The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data and incremental GLC due to the proposed project within NAAQ standards. The Committee has also deliberated on the public hearing issues, action plan and CER plan and found to be addressing the issues in the study area and the issues raised during the public hearing. The Committee has found the certified compliance report to be satisfactory.

Additional information submitted by the project proponent to be satisfactory and addressing the concerns of the Committee. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have recommended for grant of Environmental Clearance (EC).

11. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project for **Expansion of Bulk Drug and Intermediates manufacturing unit from 5.25 TPM to 150 TPM by M/s Hindys Lab Pvt Ltd at Sy. Nos. 289-292, Village Veliminedu, Mandal Chityal, District Nalgonda, Telangana**, under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as under:-

- (i) Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board.
- (ii) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises. All the waste water to be collected and to be reused after treatment.
- (iii) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.


EC for M/s Hindys Lab Pvt Ltd

- (iv) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R.608(E) dated 21st July, 2010 and amended from time to time shall be followed.
- (v) Volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.95% with effective chillers/modern technology.
- (vi) No raw material/solvent prohibited by the concerned regulatory authorities from time to time, shall be used.
- (vii) As proposed, storage of raw material shall be restricted to 3 days.
- (viii) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- (ix) Solvent management shall be carried out as follows:
 - (a) Reactor shall be connected to chilled brine condenser system.
 - (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
 - (c) The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.
 - (d) Solvents shall be stored in a separate space specified with all safety measures.
 - (e) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
 - (f) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 - (g) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (x) Total fresh water requirement shall not exceed 163.3 cum/day, proposed to be met from Mission Bhagiratha (Industrial supply). Prior permission in this regard shall be obtained from the concerned regulatory authority.
- (xi) Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system. All the vent pipes should be above the roof level.
- (xii) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps. Raw material and products should be stored in leak proof containers. Spent acid to be stored over the ground tank and to be sent to TSDF.
- (xiii) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- (xiv) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

- (xv) Fly ash should be stored separately as per CPCB guidelines so that it may not adversely affect the air quality. Direct exposure of workers to fly ash and dust should be avoided.
- (xvi) The company shall undertake waste minimization measures as below:-
 - (a) Metering and control of quantities of active ingredients to minimize waste.
 - (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - (c) Use of automated filling to minimize spillage.
 - (d) Use of Close Feed system into batch reactors.
 - (e) Venting equipment through vapour recovery system.
 - (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xvii) The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
- (xviii) As proposed Rs. 2.25 crores shall be allocated towards Corporate Environment Responsibility (CER). As proposed, the CER allocation shall be spent mainly for addressing the issues (social, health, employment, infrastructure, drinking water facility, skill development, plantation etc) raised during public consultation/hearing.
- (xix) Preference shall be given to local villagers for employment in the unit.
- (xx) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- (xxi) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xxii) Occupational health surveillance including dental check up of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (xxiii) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For ZLD, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

11.1 The grant of environmental clearance is further subject to compliance of other general conditions as under:-

- (i) The Project Proponent shall obtain all other statutory/necessary permissions/recommendations/NOCs prior to start of construction/operation of the project, which *inter alia* include, permission/approvals under the Forest (Conservation) Act, 1980; the Wildlife (Protection) Act, 1972; the Coastal Regulation Zone Notification, 2019, as amended from time to time, and other Office Memoranda/Circular issued by the Ministry of Environment, Forest and Climate Change from time to time, as applicable to the project.

- (ii) The project proponent shall ensure compliance of 'National Emission Standards', as applicable to the project, issued by the Ministry from time to time. The project proponent shall also abide by the rules/regulations issued by the CPCB/SPCB for control/abatement of pollution.
- (iii) The project authorities shall adhere to the stipulations made by the State Pollution Control Board/Committee, Central Pollution Control Board, State Government and any other statutory authority.
- (iv) The project proponent shall prepare a site specific conservation plan and wildlife management plan in case of the presence of Schedule-1 species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time bound manner.
- (v) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (vi) The energy source for lighting purpose shall be preferably LED based, or advance having preference in energy conservation and environment betterment.
- (vii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one station each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- (viii) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
- (ix) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (x) The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and to utilize the same for process requirements.
- (xi) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- (xii) The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

- (xiii) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented.
- (xiv) The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (xv) A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xvi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (xvii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (xviii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (xix) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
- (xx) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (xxi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

(xxii) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

12. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

13. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

14. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

15. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

16. This issues with approval of the competent authority.

(डा. आर. बी. लाल)
(Dr. R. B. LAL) **Scientist E**
वैज्ञानिक 'ई' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

Copy to:-

1. The Deputy DGF (C), MoEF&CC Regional Office (SEZ), 1st and 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai
2. The Secretary, Department of Environment, Forests, Science and Technology, Government of Telangana, Hyderabad (Telangana)
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Telangana State Pollution Control Board, Plot No A 3, Paryavaran Bhawan, Sanath Nagar, Hyderabad (Telangana) - 18
5. The District Collector, District Nalgonda (Telangana)
6. Guard File/Monitoring File/Website/Record File

(Dr. R. B. Lal)
Scientist E



CONSENT ORDER FOR ESTABLISHMENT (EXPANSION) – RED CATEGORY

Order No. 08/TSPCB/CFE/NLG/RO-NLG/HO/2020 - 734

Dt:10.09.2020

Sub: PCB – CFE - M/s. Hindys Lab Private Ltd., Sy.No. 289-292, Veliminedu (V), Chityal (M), Nalgonda District – Consent for Establishment of the Board for Expansion under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.

Ref: 1. CFO order dt. 13.03.2019.
2. EC expansion order dt. 09.04.2020 issued by SEIAA.
3. Industry's CFE application dt: 14.07.2020
4. R.O's Verification report dt: 18.08.2020.
5. CFE-CFO Committee meeting held on 20.08.2020.
6. Industry Ir. dt: 31.08.2020

FO
DESPATCHED
14/9/2020

- M/s. Hindys Lab Private Ltd., Sy.No. 289-292, Veliminedu (V), Chityal (M), Nalgonda District has obtained CFO (change of product mix) of the Board vide reference 1st cited.
- The industry obtained EC for Expansion from SEIAA, Telangana vide reference 2nd cited. The industry vide reference 3rd cited has applied for CFE for Expansion for the following products & capacities as per EC:

| S. No | Name of the product | Capacity Kg/day | Stages | Starting Raw material | Qty. Kg/day |
|-------|---------------------------------|-----------------|--------|--|-------------|
| 1 | Amlodipine Besylate | 33.3 | I | Phthalimido Amlodipine | 42.5 |
| 2 | Clopidogrel Hydrogen Sulfate | 166.7 | II | Methyl(+)-alphaamino (2-chlorophenyl) acetate tatrarc acid salt | 210.7 |
| 3 | Dex Lansoprazole | 33.3 | I | Lansoprazole | 144.9 |
| 4 | Divolproex sodium | 116.7 | III | 2,2-Dipropylmalonic | 169 |
| 5 | Dulaxetine | 166.7 | I | (S)-N-Methyl-N-phenyl oxycarbonyl-3-(2- thienyl)propylamine | 270.9 |
| 6 | Glimepiride | 20 | I | 4-[2-(3-ethyl-4-methyl- 2-oxo-3-pyrroline-1- carboxamido)ethyl]ben zene sulfonamide | 17.5 |
| 7 | Mesalamine | 33.3 | I | Aniline | 26 |
| 8 | Metaprolol | 233.3 | III | 4-(2-Methoxy-ethyl)- phenol | 156.28 |
| 9 | Nebivolol HCL | 300 | II | 6-fluoro -3,4-dihydro alfa-[[[(phenyl methyl) amino]methyl]-2H-1- benzopyran methanol | 313.1 |
| 10 | Pragabalin | 33.3 | I | 3-(Carbamoylmethyl)- 5-methylhexanoic acid | 122.5 |
| 11 | Rosuvastatin | 100 | I | (R) -7-[4-(4-Fluoro phenyl)-6-(1-methyl ethyl)-2-[methyl methylsulfonyl]amino]- 5-pyrimidinyl]-5- | 114.7 |

| | | | | | |
|----|---|-------|-----|---|--------|
| | | | | pyrimidinyl]-hydroxy-5-oxo-6-heptenoic acid methyl ester | |
| 12 | Sertraline HCl | 133.3 | I | 4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1(2H)-Naphthalenimine | 151.7 |
| 13 | Valaciclovir | 33.3 | II | 2-(Acetylamino)-1,9-dihydro-9-[[2-(acetyloxy)ethoxy]methyl]-6H-purin-6-one | 46 |
| 14 | 2-Acetyl Ethoxy acetyl methoxy ether (AEA) (Acyclovir Intermediate) | 413.3 | I | Acetic anhydride | 368.5 |
| 15 | Trans-4-(4-chlorophenyl)-cyclohexane carboxylic acid (Atovaquone Intermediate) | 16.7 | II | Tetrahydrobenzene | 19.8 |
| 16 | 5-Cyano phthalide (Citalopram Intermediate) | 266.7 | III | 5-Carboxy Phthalide | 387.7 |
| 17 | Ethyl 3-[[3-Amino-4-(Methylamino) Benzoyl] (Pyridine-2-Yl) Amino} Propanoate (EMP) (Dabigatran Etixilate Mesylate Intermediate) | 33.3 | II | 4-(methylamino)-3-nitrobenzoic acid | 33.1 |
| 18 | (S)-3-(Dimethyl amino)-1-(2-thienyl)-1-propanol (DMTP) (Duloxetine Intermediate) | 16.7 | II | 1-(2-Thienyl)-1-ethanone | 27.6 |
| 19 | (Cis-Exo)-2,3-norbornane dicarboximide [BDX] (Lurosidone HCl Intermediate) | 300 | I | (Cis-Exo)-2,3-norborane dicarboxylic acid anhydride | 375.02 |
| 20 | (1R,2R)-cyclohexane-1,2-diyl-bis(methylene) dimethane sulfonate [MOC] (Lurosidone HCl Intermediate) | 50 | I | [(1R,2R)-2-(Hydroxymethyl) cyclohexyl] methanol | 36.9 |
| 21 | 2-[2-[3(S)-[3-[2-(7-Chloro-2-Quinolinyloxy)phenyl]-3-hydroxypropyl]phenyl]-2-propanol (CQHP) (Montelukast Sodium Intermediate) | 16.7 | II | [3-[2-(7-Chloro-2-quinolinyloxy)phenyl]-alpha-[2-(methoxycarbonyl-phenyl) methyl]-beta-oxo-benzene propane ic acid methyl ester | 24.5 |
| 22 | 2,8-Diazo bicyclo Nonane (Moxifloxacin Intermediate) | 16.7 | VI | Pyridine-2,3-Dicarboxylic acid | 48.9 |

| | | | | | |
|----|---|--------------------|-----|--|-------|
| 23 | Carbamyl Methyl-5-Methyl hexanoic Acid (CMM) (Pragabalin Intermediate) | 133.3 | I | Isovaleraldehyde | 121.2 |
| 24 | (2S,3S,5S)-2-Amino-3-Hydroxy-5-Tert-Butylcarbonyl Amino 1,6-Diphenyl (BDH pure) (Ritonavir Intermediate) | 16.7 | III | Phenyl alanine | 21 |
| 25 | Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethane sulfonamido) Pyrimidin-5-yl)vinyl)-2,2-dimethyl-1,3-dioxane-4-yl-)acetate (TIN) (Rosuvastatin Intermediate) | 100 | III | Tert-butyl -2-((4R,6S)-6-(acetyloxy)methyl-2,2dimethyl-1,3-dioxan-4-yl)acetate. | 119.5 |
| 26 | Poly allyl amine HCl (Sevelamir Intermediate) | 166.7 | I | Polyallylamine | 138.9 |
| 27 | Dibenzimidazole (Telmisartan Intermediate) | 200 | I | Benzene-1,2-diamine | 250 |
| 28 | Diacetyl acyclovir (Valaciclovir Intermediate) | 533.3 | I | Guanine | 400.9 |
| 29 | Camphor sulfonyl dichloride (Intermediate of Esomeprazole Mg) | 233.3 | I | L-Camphor sulfonicacid | 262.5 |
| 30 | D- Mandalic acid (Intermediate of Sertraline HCl) | 166.7 | I | Cis(+)-4-(3,4-dichloro phenyl)-1,2,3,4-tetrahydro-N-methyl-1-naphthalenamine Mandalate SRI-II(Mis) | 5405 |
| 31 | 4-(3,4-Dichloro phenyl)-3,4-dihydro-N-methyl-1-(2H)-Naphthaleneimine (Intermediate of Sertraline HCl) | 866.7 | I | a-Naphthol | 577.8 |
| 32 | N2-(1-(S)-ethoxy carbonyl-3-phenyl propyl-N6-trifluoro acetyl-L-lyline (Intermediate of Lisinopril) | 133.3 | II | L-Lysine | 120.5 |
| | Total (Worst case 27 products on campaign basis) | 5000 kg/day | | | |

➤ **By-Products:**

| S. No | Product | Stage | By-Product | Quantity (Kg/day) |
|-------|------------------------------|-------|-------------------------|-------------------|
| 1 | Clopidogrel hydrogen sulfate | 1 | p-toluene sulfonic acid | 90 |
| 2 | Di acetyly acyclovir | 1 | Acetic acid | 207 |

3. As per the application, the above expansion is to be located at Sy.No. 289-292, Veliminedu (V), Chityal (M), Nalgonda District in an area of 11 Acres.
4. The above site was inspected by the Environmental Engineer, Regional Office, RR-I, T.S. Pollution Control Board on 29.07.2020 and observed that the site is surrounded by
 - North: Open dry lands
 - South: Open lands / Cotton field followed by M/s. MPL Sponge Iron;
 - East: Road to Pittampally village
 - West: Open dry lands
5. The Board, after careful scrutiny of the application and additional information submitted by the industry, verification report of Regional Officer, EC Order dt. 09.04.2020 and after examining the application in the CFE-CFO Committee meeting held on 20.08.2020 hereby issues CONSENT FOR ESTABLISHMENT FOR EXPANSION to your unit Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products and capacities as mentioned at para (2) only.
6. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To,
M/s. Hindys Lab Private Ltd.,
Sy.No. 289-292, Veliminedu (V),
Chityal (M), Nalgonda District.

Copy to:

1. The JCEE, Z.O., RC Puram for information and necessary action.
2. The E.E., Regional Office, Nalgonda for information and necessary action.

// T.C.F.B.O//

Yerreddy
Senior Environmental Engineer

YE

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.
3. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.
8. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
9. **This order is valid for period of 5 years from the date of issue.**

SCHEDULE – BWater:

1. The source of water is Bore well / Mission Bhageeradha. The maximum total water consumption after expansion shall not exceed 255.3 KLD. The industry shall comply with the following:

| S. No | Purpose | Quantity | |
|-------|-----------------------|---|----------|
| | | Fresh | Recycled |
| 1 | Process & Washings | 42.3 KLD | -- |
| 2 | Boiler feed | 30 KLD | 20 KLD |
| 3 | DM Plant regeneration | 8.0 KLD | -- |
| 4 | Scrubbers | 3.0 KLD | -- |
| 5 | Cooling water make up | 60.0 KLD | 72 KLD |
| 6 | Domestic | 10.0 KLD | -- |
| 7 | Greenbelt | 10.0 KLD | -- |
| | Total | 255.3 KL (Fresh - 163.3 KLD + Recycled - 92 KLD) | |

2. The maximum Waste Water Generation after expansion shall not exceed the following:

| S. No | Source | After expansion |
|-------|--------------------------------|-----------------|
| 1 | Process | 45.1 KLD |
| 2 | Washings | 5 KLD |
| 3 | Boiler blow down | 8 KLD |
| 4 | Cooling tower bleed off | 20 KLD |
| 5 | DM plant softener regeneration | 8 KLD |
| 6 | Scrubber | 3 KLD |
| 7 | Domestic | 8.5 KLD |
| | Total: | 97.6 KLD |

3. **Effluent Treatment & Disposal:**

| Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---------------------|---|
| HTDS Effluents (proposed): Process & Washings – 50.1 KLD + DM plant & Softener regeneration & scrubber – 11 KLD | 61.1 KLD | <ul style="list-style-type: none"> ➤ Shall be stripped off for organic recovery. ➤ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be routed to Biological ETP. ➤ Stripped effluents for forced evaporation in MEE followed by ATFD. ➤ Condensate from MEE & ATFD shall be routed to Biological ETP. ➤ ATFD salts to TSDF. |
| LTDS Effluents(proposed): Boiler & cooling tower blow down – 28 KLD + Domestic effluents – 8.5 KLD | 36.5 KLD | <ul style="list-style-type: none"> ➤ Treated in Biological ETP and treated effluents shall be filtered in RO plant. ➤ RO permeate to reuse and RO reject to MEE & ATFD for Forced Evaporation. |
| TOTAL | 97.6 KLD | |

4. The industry shall establish ZLD system consisting of Stripper (70 KLD), MEE (100 KLD), ATFD, RO-I (150 KLD), RO-II (60 KLD) and Biological ETP (150 KLD) consisting of Neutralization tank, Aeration tank-1, Clarifier-1, Aeration tank-2, Clarifier-2, Holding tank, PSF, ACF.
5. Industry shall provide adequate capacity ATFD proportionate to MEE capacity.
6. The industry shall strictly maintain ZLD system in closed circuit system. There shall not be any discharge / spillages of effluent within or outside the premises. All the units of the ZLD system shall be impervious and above ground level to prevent ground water pollution.
7. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below:
- a) Industrial cooling, boiler feed
 - b) Domestic purposes
 - c) Processing, whereby water gets polluted and pollutants are easily bio-degradable
 - d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable

8. The industry shall provide digital flow meters with totalisers with recording facility at inlet of collection tank, Stripper feed, MEE feed, MEE condensate, ATFD condensate, inlet of biological ETP, RO feed, RO permeate and RO rejects separately for measuring effluent generation, treatment and recycling. The industry shall provide steam flow meter to the inlet collection line of MEE and ATFD.
9. The industry shall provide IP camera for HTDS and LTDS effluents within one month.
10. The industry shall maintain & operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at HTDS & LTDS effluent collection system as per the CPCB norms & connect the same to CPCB & TSPCB servers.
11. During transfer of materials, spillages shall be avoided and garland drains shall be constructed to avoid mixing of accidental spillages with domestic waste and storm drains.
12. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.

Air Pollution:

13. The industry shall comply with the following after expansion.

| Sl. No | Details of Stack | Stack-1 | Stack-2 & 3 | Stack-4 | Stack-5&6&7 | Stack-8&9 | Stack-10 |
|--------|---|-------------------|-------------------|---------------------|-------------|------------|------------|
| a) | Attached to: | Coal fired Boiler | Coal fired Boiler | DG set | DG sets | DG sets | DG sets |
| b) | Capacity | 2 TPH | 2x8 TPH | 250 KVA | 3x500 KVA | 2x1000 KVA | 1x1500 KVA |
| c) | Fuel | Coal | Coal | Diesel | Diesel | Diesel | Diesel |
| d) | Stack height: | 30 Mtrs | 30 Mtrs | 3 Mtrs | 5 mtrs | 7 mtrs | 12 mtrs |
| e) | Details of Air Pollution Control Equipment: | Cyclone separator | Bag filters | Acoustic enclosures | | | |

14. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
15. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
16. The industry shall install multi-stage scrubbers to control process emissions. The industry shall keep the record of disposal of all such by-products and shall submit the record to concerned Regional Officer. The industry shall install online pH meters to all the scrubbers.
17. The industry shall provide continuous Online monitoring system for stack emissions for measurement of pollutants concentration & flue gas discharge and shall provide at least one ambient Air quality monitoring station in the upwind and downwind directions as stipulated in EC dated 09.04.2020
18. The industry shall provide hood with extraction system to the HTDS collection tanks connected to the scrubbers to control odour.

19. Vent condensers shall be provided to the solvent storage tanks and receivers.
20. The industry shall connect online VOC analyzer to the TSPCB Server within one week.
21. The proponent shall not use odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
22. The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.
23. The evaporation losses in solvents shall be controlled by taking the following measures:
 - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
 - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
 - iii) Closed centrifuges shall be used due to which solvent losses will be reduced drastically.
 - iv) The reactor vents shall be connected with primary & secondary condensers to catch the solvent vapours.
 - v) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.

Hazardous / Solid Waste:

24. The proponent shall comply with the following after expansion:

| Sl. No | Name of the Hazardous / Solid Waste | After expansion | Method of Disposal |
|--------|---|------------------|--|
| 1) | Spent Carbon | 109 Kg/day | Shall be disposed to Cement Units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla, Pudur (M), Rangareddy Dist (or) M/s. TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration. |
| 2) | Process Organic residue | 3830 Kg/day | |
| 3) | Solvent Residue | 2780 Kg/day | |
| 4) | Stripper distillate | 0.9 KLD | Sent to cement industries for co-processing |
| 5) | Evaporation salts (residue from MEE) | 2400 Kg/day | M/s. Ultratech Cement Limited, Unit: Andhra Pradesh Cement works, Bhogasamudram, Tadipatri (M), Anantapuram District, Andhra Pradesh / TSDF, Dundigal, Medchal District. |
| 6) | Inorganic residue | 910 Kg/day | |
| 7) | Spent solvents | 56.8 KLD | For recovery & reuse within the plant premises. |
| 8 | Mixed Solvents | 6.31 KLD | Sent to authorized Cement manufacturing units for Co-processing. |
| 9 | Detoxified container & container liners | 3000 Nos./ month | After detoxification, it should be disposed to the outside agencies. |
| 10 | Hyflow | 107.4 Kg/day | To TSDF/ Manufacturers / Suppliers / Authorized agencies. |
| 11 | Ash from Boiler | 20 TPD | Sold to bricks manufacturers |
| 12 | Waste oil | 8.5 KLPA | Disposed to authorized recyclers units |
| 13 | ETP sludge | 190.4 Kg/day | TSDF, Dundigal, Rangareddy District for secured land filling. |
| 14 | Used Batteries | 10 Nos/year | Disposed to authorized recyclers units |

25. The proponent shall not send spent solvents to the recyclers. The same shall be processed at solvent recovery plant within the plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused.
26. The industry shall provide closed shed with impervious platform for storage of drums containing chemicals and in-process materials.
27. The drums containing chemicals, intermediates, hazardous wastes shall be stored on the impervious platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system under shed.
28. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to ETP.
29. The industry shall not store hazardous waste more than 90 days in their premises, as stipulated in HWM Rules.
30. The industry shall submit quantity of hazardous wastes sent to TSDF and to cement industries for co-processing to RO, RR-I on monthly basis.
31. The following rules and regulations notified by the MOE&F, GOI shall be implemented.
 - a) Hazardous waste and other wastes (Management and Transboundary movement), Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001 and its Amendment Rules, 2010
 - d) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
 - e) The Plastic Waste Management Rules, 2016.
 - f) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.
 - g) Solid Waste Management Rules, 2016.
 - h) Construction and Demolition Waste Management Rules, 2016.

Other Conditions:

32. Existing Green belt shall not be disturbed in the proposed expansion activity. Industry shall develop greenbelt of at least 5-10 m width in 33% of the total project area. The greenbelt shall be developed along the boundary of the unit.
33. The industry shall provide separate energy meter for the pollution control systems.
34. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to RO, RR-I every month along with invoice copies of the starting raw materials outsourced.
35. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
36. System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.

37. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
38. The industry shall comply with all the directions issued by the Board from time to time.
39. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
40. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.
41. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-
MEMBER SECRETARY

To,

**M/s. Hindys Lab Private Ltd.,
Sy.No. 289-292, Veliminedu (V),
Chityal (M), Nalgonda District.**

// T.C.F.B.O//

Yesreddy
Senior Environmental Engineer

HL

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|---|--|
|  తెలంగాణ TELANGANA | TELANGANA STATE POLLUTION CONTROL BOARD Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018 Phone : 040-23887500 |
|---|--|

CONSENT & HWA ORDER (EXPANSION – PHASE-I)
RED CATEGORY

Consent Order No: 220523499495

Date : 27 .01.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Hindys Lab Private Limited, (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below.

i) Out lets for discharge of Effluents:

| Outlet No. | Outlet description | Max daily discharge (KLD) | Treatment & Disposal |
|--------------|--|---------------------------|---|
| 1 | HTDS Effluents: Process – 22.55 KLD, Washings – 2.5 KLD, DM plant rejects – 4.0 KLD & scrubber – 1.5 KLD | 30.55 | <ul style="list-style-type: none"> • Shall be stripped off for organic recovery. • Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be routed to ETP. • Stripped effluents for forced evaporation in MEE followed by ATFD. • Condensate from MEE & ATFD shall be routed to ETP. • ATFD salts to TSDF. |
| 2. | LTDS Effluents: Boiler blow down -4 KLD, cooling tower blow down – 10.0 KLD + Domestic effluents – 4.25 KLD | 18.25 | <ul style="list-style-type: none"> • Treated in Biological ETP and treated effluents shall be filtered in RO plant. • RO permeate to reuse and RO reject to MEE & ATFD for Forced Evaporation. |
| TOTAL | | 48.80 KLD | |

ii) Emissions from chimneys:

| Chimney No. | Description of chimney |
|-------------|---|
| 1 | Attached to Coal fired boiler of capacity 8 TPH |
| 2 | Attached to Coal fired boiler of capacity 6 TPH (standby) |
| 3 | Attached to process vents |
| 4 | Attached to DG sets of capacity 1 x 1500 KVA & 1 x 1000 KVA |

* The industry shall disconnect the connections to the 6.0 TPH coal fired boiler as committed by the industry. In the instance of using the 6.0 TPH coal fired boiler, the industry shall inform the Regional Office, Nalgonda before starting.

iii) HW Authorisation No:Date : 27 .01.2022

**HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]**

M/s. Hindys Lab Private Limited, (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

➤ **Hazardous wastes with disposal option:**

| S. No | Description | Stream | Quantity | Mode of Treatment/Disposal |
|-------|-------------------------|---------------------------|-------------|--|
| 1. | Spent Carbon | 28.3 of Schedule-I | 54.5 Kg/day | Shall be disposed to Cement units for Co-processing / AFRF facilities of M/s. GEPIL Infrastructure Pvt Ltd., Rakamcherla, Pudur(M), Rangareddy district or M/s.TSDF, Dundigal for preprocessing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration. |
| 2. | Process Organic residue | 28.1 of Schedule – I | 1915 Kg/day | |
| 3. | Solvent residue | 20.3/36.1 of Schedule – I | 1390 Kg/day | |
| 4. | Stripper Distillate | 28.6 of Schedule – I | 0.45 KLD | Sent to Cement industries for co-processing. |
| 5. | Inorganic residue | 28.1 of Schedule – I | 455 Kg/day | M/s.Ultratech Cement Limited Unit, Andhra pradesh cement works, Bogasamudram, Tadipatri (M), Ananthapuram district, AP / TSDF, Dundigal, Medchal district. |
| 6. | Evaporation Salts | 35.3 of Schedule-I | 1200 Kg/day | Sent to TSDF. |
| 7. | Spent Solvents | 28.6 of Schedule – I | 28.4 KLD | For recovery & Reuse within the plant premises. |
| 8. | Mixed Solvents | 28.6 of Schedule – I | 3.15 KLD | Send to authorized cement plants for co-processing. |
| 9. | Hyflow | -- | 53.7 Kg/day | Sent to TSDF / Manufacture / suppliers / authorized agencies. |
| 10. | ETP Sludge | 35.3 of Schedule – I | 95.2 Kg/day | Sent to TSDF, Dundigal, Rangareddy district for secured land filling. |

| | | | | |
|-----|--|-----------------------|----------------|--|
| 11. | Ash from Boiler | -- | 10 TPD | Sold to Brick manufactures. |
| 12. | Detoxified containers & container liners | 33.1 of Schedule - I | 1500 Nos/Month | After detoxification, it should be disposed to outside agencies. |
| 13. | Waste Oil | 5.1 of Schedule -I | 4.25 KLPA | Sent to Authorized Recyclers |
| 14. | Used Batteries | A1160 of Schedule-III | 5 Nos/Year | Sent to Authorized Recyclers |

This consent order is valid for manufacturing the following products along with quantities only as per CFE (expansion) Order.

| S. No. | Name of the product | Capacity (Kg/day) | Stages | Starting Raw material | Qty. Kg/day |
|--------|--|-------------------|--------|--|-------------|
| 1 | Amlodipine Besylate | 16.65 | I | Phthalimido Amlodipine | 21.25 |
| 2 | Clopidogrel Hydrogen Sulfate | 83.35 | II | Methyl(+)-alphaamino(2-chlorophenyl)acetate tataric acid salt | 105.35 |
| 3 | Dex Lansoprazole | 16.65 | I | Lansoprazole | 72.45 |
| 4 | Divolproex sodium | 58.35 | III | 2,2-Dipropylmalonic | 84.5 |
| 5 | Dulaxetine | 83.35 | I | (S)-N-Methyl-N-phenyl oxycarbonyl-3-(2-thienyl)propylamine | 135.45 |
| 6 | Glimepiride | 10 | I | 4-[2-(3-ethyl-4-methyl-2-oxo-3-pyrroline-1-carboxamido)ethyl]benzene sulfonamide | 8.75 |
| 7 | Mesalamine | 16.65 | I | Aniline | 13 |
| 8 | Metoprolol | 116.65 | III | 4-(2-Methoxy-ethyl)-phenol | 78.14 |
| 9 | Nebivolol HCL | 150 | II | 6-fluoro -3,4-dihydroalfa-[[phenyl methyl)amino]methyl]-2H-1-benzopyran methanol | 156.55 |
| 10 | Pragabalin | 16.65 | I | 3-(Carbamoylmethyl)-5-methylhexanoic acid | 61.25 |
| 11 | Rosuvastatin | 50 | I | (R) -7-[4-(4-Fluorophenyl)-6-(1-methylethyl)-2-[methyl(methylsulfonyl)amino]-5-pyrimidinyl]-5-pyrimidinyl]-hydroxy-5-oxo-6-heptenoic acid methyl ester | 57.35 |
| 12 | Sertraline HCl | 66.65 | I | 4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1(2H)-Naphthalenimine | 75.85 |
| 13 | Valaciclovir | 16.65 | II | 2-(Acetylamino)-1,9-dihydro-9-[[2-(acetyloxy)ethoxy]methyl]-6H-purin-6-one | 23 |
| 14 | 2- Acetyl Ethoxy acetyl methoxy ether (AEA) (Acyclovir Intermediate) | 206.65 | I | Acetic anhydride | 184.25 |

| | | | | | |
|----|--|--------|-----|--|--------|
| 15 | Trans-4-(4-chlorophenyl)-cyclohexane carboxylic acid (Atovaquone Intermediate) | 8.35 | II | Tetrahydrobenzene | 9.9 |
| 16 | 5-Cyano phthalide (Citalopram Intermediate) | 133.35 | III | 5-Carboxy Phthalide | 193.85 |
| 17 | Ethyl 3-[[3-Amino-4-(Methylamino) Benzoyl](Pyridine-2-Yl) Amino} Propanoate (EMP) (Dabigatran Etixilate Mesylate Intermediate) | 16.65 | II | 4-(methylamino)-3-nitrobenzoic acid | 16.55 |
| 18 | (S)-3-(Dimethylamino)-1-(2-thienyl)-1-propanol (DMTP) (Duloxetine Intermediate) | 8.35 | II | 1-(2-Thienyl)-1-ethanone | 13.8 |
| 19 | (Cis-Exo)-2,3-norbornane dicarboximide [BDX] (Lurosidone HCl Intermediate) | 150 | I | (Cis-Exo)-2,3-norborane dicarboxylic -acid anhydride | 187.51 |
| 20 | (1R,2R)-cyclohexane-1,2-diyl-bis (methylene) dimethane sulfonate [MOC] (Lurosidone HCl Intermediate) | 25 | I | [(1R,2R)-2-(Hydroxymethyl)cyclohexyl]methanol | 18.45 |
| 21 | 2-[2-[3(S)-[3-[2-(7-Chloro-2-Quinoliny)]-ethenyl]phenyl]-3-hydroxypropyl]phenyl-2-propanol (CQHP) (Montelukast Sodium Intermediate) | 8.35 | II | [3-[2-(7-Chloro-2-quinoliny)]ethenyl]-alpha-[2-(methoxy carbonyl-phenyl)methyl]-beta-oxo-benzene propane icacid methyl ester | 12.25 |
| 22 | 2,8-Diazo bicyclo Nonane (Moxifloxacin Intermediate) | 8.35 | VI | Pyridine-2,3-Dicarboxylic acid | 24.45 |
| 23 | Carbamyl Methyl-5-Methyl hexanoic Acid (CMM)(Pragabalin Intermediate) | 66.65 | I | Isovalaraldehyde | 60.6 |
| 24 | (2S,3S,5S)-2-Amino-3-Hydroxy-5-Tert-Butylcarbonyl Amino 1,6-Diphenyl (BDH pure) (Ritonavir Intermediate) | 8.35 | III | Phenyl alanine | 10.5 |
| 25 | Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethanesulfonamido)Pyrimidin - 5-yl)vinyl)-2,2-dimethyl-1,3-dioxane-4-yl-) acetate (TIN) (Rosuvastatin Intermediate) | 50 | III | Tert-butyl -2-((4R,6S)-6-(acetyloxy)methyl-2,2dimethyl-1,3-dioxan-4-yl)acetate. | 59.75 |

| | | | | | |
|---|--|--------------------------|----|--|--------|
| 26 | Poly allyl amine HCl (Sevelamir Intermediate) | 83.35 | I | Polyallylamine | 69.45 |
| 27 | Dibenzimidazole (Telmisartan Intermediate) | 100 | I | Benzene-1,2-diamine | 125 |
| 28 | Diacetyl acyclovir (Valaciclovir Intermediate) | 266.65 | I | Guanine | 200.45 |
| 29 | Camphor sulfonyl dichloride (Intermediate of Esomeprazole Mg) | 116.65 | I | L-Camphor sulfonicacid | 131.25 |
| 30 | D- Mandalic acid (Intermediate of Sertraline HCl) | 83.35 | I | Cis(+)-4-(3,4- dichlorophenyl)-1,2,3,4- tetrahydro-N-methyl-1- naphthalenamine Mandate SRI-II(Mis) | 2702.5 |
| 31 | 4-(3,4-Dichlorophenyl)- 3,4-dihydro-N-methyl-1- (2H)-Naphthaleneimine (Intermediate of Sertraline Hcl) | 433.35 | I | a-Naphthol | 288.9 |
| 32 | N2-(1-(S)-ethoxy carbonyl-3-phenyl propyl-N6-trifluoro acetyl-L-lyline (Intermediate of Lisinopril) | 66.65 | II | L-Lysine | 60.25 |
| Total Production : Worst case of 27 products | | 2499.9 Kg/day | | | |

List of By-Products- Phase-I (Proposed):

| S. No | Name of the Product | Stage | Name of the By Product | Quantity (Kg/day) |
|-------|------------------------------|-------|-------------------------|-------------------|
| 1 | Clopidogrel hydrogen sulfate | I | P-toluene sulfonic acid | 45 |
| 2 | Di-acetyl acyclovir | I | Acetic acid | 103.5 |

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31.07.2025.

**Sd/-
MEMBER SECRETARY**

To
M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.

// T.C.F.B.O.//

B. S. G. R. S. H.

Cw Senior Environmental Engineer (FAC)

SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgq.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with CFO Order dt: 17.02.2021 and CFE Expansion Order dt:27.01.2022. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with CFO order dt. 17.02.2021 and CFE Expansion Order dt:27.01.2022 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The industry shall comply with the all the directions issued by the Board from time to time.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE – B

1. Total Fresh Water Consumption shall not exceed 127.65 KLD.

| S.No. | Purpose | Quantity |
|-------|--------------------------|--|
| 1. | Process | 18.65 |
| 2. | Washings | 2.5 |
| 3. | Scrubber | 1.5 |
| 4. | Boiler Feed | 25 |
| 5. | Cooling Tower | 66 |
| 6. | DM Plant Regeneration | 4 |
| 7. | Domestic | 5 |
| 8. | Gardening | 5 |
| | Total | 127.65 (Fresh- 81.65 KLD & Recycled 46 KLD) |

2. During the maintenance / breakdown of ZLD system, the industry is permitted to send the LTDS effluents to CETP for not more than 15 days, in a calendar year duly meeting the following inlet standards.

| Parameter | Limiting Standards |
|--|--------------------|
| pH | 5.5 – 9.0 |
| Temperature °C | 45.0 |
| Total Dissolved Solids (Inorganic) | 5,000 mg/l |
| Oil and Grease | 20 mg/l |
| Phenolic Compounds (as C ₆ H ₅ OH) | 5 mg/l |
| Ammonical Nitrogen (as N) | 50 mg/l |
| Cyanide (as CN) | 2 mg/l |
| Chromium Hexavalent (as Cr ⁺⁶) | 2 mg/l |
| Chromium (total) (as Cr) | 2 mg/l |
| Copper (as Cu) | 3 mg/l |
| Lead (as Pb) | 1 mg/l |
| Nickel (as Ni) | 3 mg/l |
| Zinc (as Zn) | 15 mg/l |
| Arsenic (as As) | 0.2 mg/l |
| Mercury (as Hg) | 0.01 mg/l |
| Cadmium (as Cd) | 1 mg/l |
| Selenium (as Se) | 0.05 mg/l |
| Fluoride (as F) | 15 mg/l |
| Boron (as B) | 2 mg/l |
| COD | 15,000 mg/l |

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

| Chimney No. | Description of Chimney | Parameter | Emission standards |
|-------------|--|-------------------|--|
| 1 | Attached to coal fired Boiler of capacity 8 TPH | SPM | 115 mg/Nm ³ |
| | | SO ₂ * | 600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel |
| | | NO _x * | 300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel |
| 2 | Attached to coal fired Boiler of capacity 6 TPH (Stand by) | SPM | 115 mg/Nm ³ |
| | | SO ₂ * | 600 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel |
| | | NO _x * | 300 mg/Nm ³ At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel |
| 3 | Attached to Process Vents | HCl | 35 mg/Nm ³ |
| 4 | Attached to DG Sets of capacity 1 x 1500 kVA & 1x1000 kVA | SPM | 115 mg/Nm ³ |

*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
6. The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid CFO fee of Rs.3,60,000/- for a period up to 31.03.2023. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
9. The industry shall obey the outcome order of the Hon'ble NGT Order, New Delhi in OA No, 181 of 2020.
10. The industry shall segregate effluents into LTDS & HTDS effluents separately.
11. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.
12. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance, break down of Stripper, MEE & ATFD system and shall maintain records.
13. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.
14. The industry shall maintain IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate with a backup data for a period of 6 months.
15. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.
16. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.

17. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
18. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.
19. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.
20. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.
21. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.
22. The industry shall develop greenbelt as per norms.
23. The industry shall submit Bank Guarantee of Rs. 2 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board.
24. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
25. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.
26. The industry shall not use effluents in cooling towers under any circumstances.
27. The industry shall not discharge any effluents on land within or outside the plant premises.
28. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.
29. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. The industry shall collect contaminated rain water and shall dispose the same to the CETP, after confirming to the influent standards of CETP duly maintaining separate records.
30. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.
31. The industry shall provide hood with extraction system to the HTDS collection tanks connected to the scrubbers to control odour.

32. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.
33. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
34. The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.
35. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel within a period of two months.
36. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
37. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.
38. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to the concerned R.O., every month along with invoice copies of the starting raw materials outsourced.
39. The industry shall ensure safe storage of the Bi-products / low value products on an elevated platform with closed cover sheds & shall adopt suitable treatment. The industry shall also maintain daily records for By-Products and its disposal.
40. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
 - i) Daily production details (Products & By-products)
 - ii) Quantity of Effluents generated & reused.
 - iii) Log Books for pollution control systems.
 - iv) Daily solid waste generated and disposed

(b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.
41. The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.
42. Under no circumstances the Hazardous Waste shall be burnt in the boiler.
43. The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.
44. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
45. The industry shall comply with Task Force directions issued by the Board from time to time.
46. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

47. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C
[see rule 6(2)]
[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good housekeeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Hindys Lab Private Limited,
(Formerly M/s. Hychem Laboratories),
Sy. No. 290 & 291, Veliminedu (V),
Chityal (M), Nalgonda District.

// T.C.F.B.O.//

BVB Girish

Senior Environmental Engineer (FAC)

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No. 238 of 2021(SZ)
(Earlier O.A.No.181 of 2020 (PB))**

Chepuri Ramachandraiah
S/o. Durgaiah,
R/o. Veliminedu Village,
Chityal Mandal,
Nalgonda District, Telangana

... Applicant

Versus

The Principal Secretary of Telanga
Environment Science & Technology,
Telangana and Others

... Respondents

**MEMO ALONG WITH ANNEXURES FILED ON BEHALF OF THE 4TH
RESPONDENT.**

T.HEMALATHA, R.RAJMOHAN & S.DEEPIKA

COUNSEL FOR RESPONDENT NO.4